Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Minutes of the Norms Committee – 3 Meeting No. 1/82-ALC4/2019 dated 03.06.2019 (actually held on 13.06.2019) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

(i) Shri Nirmal Kumar, Dy. Director General of Foreign Trade
(ii) Shri Ajay Kumar, Assistant Director
(iii) Consultant, Technical Expert Pharmaceuticals
(iv) Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 15/82-ALC4/2018 dated 14.02.2019 (actually held on 22.02.2019, 28.02.2019, 08.03.2019 and 12.03.2019) and approved the same.

MEETING NUMBER : 15/82-ALC4/2018 **MEETING DATE** :22.03.2019
(actually held on 29.03.2019, 11.04.2019, 18.04.2019, 26.04.2019, 02.05.2019 and 15.05.2019)

ONLINE CASES

1	**Case No.:27/2/82-ALC4/2010**	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01261/AM10/	RLA File :04/24/040/00279/AM10/	Lic.No/Date:0410111329 04.02.2010	Defer Date
	Decision: Application received from RLA, Chennai. Deferred for comments of TE.			

2	**Case No.:6/22/82-ALC4/2012**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00709/AM13/	RLA File :03/95/040/00262/AM13/	Lic.No/Date:0310705888 22.08.2012	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Appendix 4E with complete technical details. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

3	**Case No.:238/1/82-ALC4/2019**	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00144/AM20/	RLA File :24/24/040/00011/AM13/	Lic.No/Date:2410037438 20.09.2012	Defer Date:
	Decision: Application received from RLA, Rajkot. Deferred for comments of TE.			

4	**Case No.:236/1/82-ALC4/2019**	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00142/AM20/	RLA File :09/24/040/00620/AM14/	Lic.No/Date:0910059454 28.02.2014	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

5	**Case No.:239/1/82-ALC4/2019**	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00145/AM20/	RLA File :24/24/040/00008/AM15/	Lic.No/Date:2410041561 26.08.2014	Defer Date:
	Decision: Application received from RLA, Rajkot. Deferred for comments of TE.			

6	**Case No.:17/1/82-ALC4/2019**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00017/AM20/	RLA File :03/95/040/01096/AM15/	Lic.No/Date:0310795239 10.04.2015	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2013 dated 30.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
DISODIUM EDTA WHITE POWDER	1 kg	1	EDTA ACID WHITE POWDER	0.810 kg

RA may take appropriate action as per the decision of Norms Committee.

7	**Case No.:247/1/82-ALC4/2019**	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00153/AM20/	RLA File :04/24/040/00240/AM15/	Lic.No/Date:0410160619 02.06.2015	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2018 dated 25.07.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
Propylene Glycol USP	1 kg	1	Propylene Oxide	0.87 kg

RA may take appropriate action as per the decision of Norms Committee.

8	**Case No.:15/1/82-ALC4/2019**	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00015/AM20/	RLA File :03/95/040/00988/AM15/	Lic.No/Date:0310798537 27.08.2015	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Methyl Cobalamin JP (Mecobalamin)	1 kg	1	VITAMIN B12 (Cyanocobalamin)	0.95 kg

RA concerned may take further necessary action as per above decision of NC.

9	**Case No.:191/13/82-ALC4/2018**	Party Name:NATURAL& ESSENTIAL OILS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01169/AM19/	RLA File :07/24/040/00226/AM16/	Lic.No/Date:0710108878 13.10.2015	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CAFFEINE POWDER	3150 kg	1	CRUDE CAFFEINE (EXTRACTS OF COFFEE BEANS CONTAINS CHOLORGENIC ACIDS 32%) POWDER	5200 kg
COFFEE EXTRACTS POWDER	3000 kg	2	CRUDE CAFFEINE (EXTRACTS OF COFFEE BEANS CONTAINS CHOLORGENIC ACIDS 32%) POWDER	2800 kg

RA concerned may take further necessary action as per above decision of NC.

10	**Case No.:16/1/82-ALC4/2019**	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00016/AM20/	RLA File :03/95/040/01086/AM15/	Lic.No/Date:0310800300 18.11.2015	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Methyl Cobalamin JP (Mecobalamin)	1 kg	1	VITAMIN B12 (Cyanocobalamin)	0.95 kg

RA concerned may take further necessary action as per above decision of NC.

11	**Case No.:112/20/82-ALC4/2015**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01695/AM16/	RLA File :03/95/040/00646/AM16/	Lic.No/Date:0310800620 03.12.2015	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
6-NITRO-2-AMINO PHENOL 4-SULFONIC ACID	1 kg	1	ORTHO AMINO PHENOL	0.568 kg

RA may take appropriate action as per the decision of Norms Committee.

12	**Case No.:70/20/82-ALC4/2015**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01653/AM16/	RLA File :03/95/040/00598/AM16/	Lic.No/Date:0310800862 10.12.2015	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2013 dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
ETHOXYLATED AMINE (SURFACTANT)	1 kg	1	TALLOW AMINE	0.193 kg
		2	ETHYLENE OXIDE	0.741 kg

RA may take appropriate action as per the decision of Norms Committee.

13	**Case No.:310/10/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status:Deferred**
	HQ File :01/82/050/00597/AM19/	RLA File :07/24/040/00347/AM16/	Lic.No/Date:0710109255 12.01.2016	Defer Date

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019:

(ii) Approved composition of each export product; and
(iii) Copy of Master Batch Formula of each export product.

In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.

14	**Case No.:281/12/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00908/AM19/	RLA File :07/24/040/00384/AM16/	Lic.No/Date:0710109416 18.02.2016	Defer Date
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

15	**Case No.:200/10/82-ALC4/2018**	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00487/AM19/	RLA File :08/24/040/00459/AM16/	Lic.No/Date:0810137571 31.03.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
TRIAMCINOLONE ACETONIDE BP / USP	1 kg	1	16a ,17a ,21-trihydroxy 9b ,11b oxidopregna 1,4-diene 3,20-dione	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

16	**Case No.:203/10/82-ALC4/2018**	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00490/AM19/	RLA File :08/24/040/00060/AM17/	Lic.No/Date:0810137909 13.05.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Dexamethasone	1 kg	1	16-Alpha Methyl Epoxide (8DM)	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

17	**Case No.:43/10/82-ALC4/2016**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00389/AM17/	RLA File :03/95/040/00169/AM17/	Lic.No/Date:0310805124 01.06.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
C5 HYDROXYESTER (ETHYL -1-HYDROXY CYCLOPENTANE CARBOXYLATE	1 kg	1	CYCLOPENTANONE	1.13 kg
		2	SODIUM CYANIDE	0.66 kg

RA concerned may take further necessary action as per above decision of NC.

18	**Case No.:316/10/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00603/AM19/	RLA File :34/24/040/00103/AM17/	Lic.No/Date:3410042371 22.07.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Table A
Norms for tablet

Product	Qty.
VALSARTAN	40.8 mg / 40 mg tablet
VALSARTAN	81.6 mg / 80 mg tablet
VALSARTAN	163.2 mg / 160 mg tablet
VALSARTAN	326.4 mg / 320 mg tablet

Table B
Norms for 1 kg export of Valsartan

Sl.No.	Import items	Qty.
1	METHYL (2S) 2 2 CYANO 1- 1-BIPEHNYL 4- YL METHYL AMINO-3-METHYL BUTANOATE ETHANEDIOATE (BI PHENYL VALINE OXALATE)	1.455 kg/kg
2	METHANOL	2.486 lit/kg
3	METHYLENE CHLORIDE (OR DICHLOROMETHANE)	12.545 lit/kg

RA concerned may take further necessary action as per above decision of NC.

19	**Case No.:6/11/85-ALC3/2016**	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/85/050/00103/AM17/	RLA File :03/94/040/00502/AM17/	Lic.No/Date:0310807611 06.09.2016	Defer Date:

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019:

(i) Approved composition / Drug Manufacturing Licence (DML) of each export product;
(ii) Master Batch Formula of each export product; and
(iii) Certificate of Analysis (COA) of Import Item No. 3.

In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.

20	**Case No.:244/1/82-ALC4/2019**	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00150/AM20/	RLA File :03/95/040/00360/AM17/	Lic.No/Date:0310807807 15.09.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Povidone Iodine Topical solution USP 10%(External Preparation-Antiseptics & Disinfectents)(Available Iodine NLT 1% w/v)	1 kg	1	Povidone Iodine	0.098 kg

RA concerned may take further necessary action as per above decision of NC.

21	**Case No.:335/12/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00962/AM19/	RLA File :07/24/040/00216/AM17/	Lic.No/Date:0710110453 23.09.2016	Defer Date

Decision: Application received from RLA, Bangalore. Deferred for comments of TE.

22	**Case No.:148/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01109/AM17/	RLA File :03/95/040/00703/AM17/	Lic.No/Date:0310809708 09.12.2016	Defer Date

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

23	**Case No.:158/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01119/AM17/	RLA File :03/95/040/00690/AM17/	Lic.No/Date:0310809727 09.12.2016	Defer Date

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

24	**Case No.:20/13/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00998/AM19/	RLA File :05/24/040/00535/AM17/	Lic.No/Date:0510401413 30.01.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/AM19, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed for 1 Number, 100 ml bottle
Nurofen For Children	1 Number (100 ml bottles)	1.	Ibuprofen	2.10 gram
		2.	Tween 80 (Polysorbate 80)	0.01 gram
		3.	Glycerin	12.616 gram
		4.	Lycasin 80/55 (Maltotol)	44.52 gram
		5.	Saccharin Sodium 40/80	0.20 gram
		6.	Citric Acid Monohydrate	0.40 gram
		7.	Tri Sodium Citrate Dihydrate	0.509 gram
		8.	Keltrol SF Xanthan Gum	0.75 gram
		9.	Sodium Chloride	0.11 gram
		10.	Orange flavour	0.25 gram
		11	Domiphen Bromide (BP)	0.01 gram
		12	987 PP28mm M-LOC H&A White T/E	Relevant as per packing policy
		13	DEVC,NURFN,GB,ORAL SUSPENSION (Syringe)	
		14	Pet Bottle	
		15	INSR,NURFN,NN PASTIC PLUGS	
		16	NFC2 Percent Paper labels	
		17	NFC2 Percent Paper leaflets	
		18	NFC2 Percent Mono cartons	

Note:
1. Above proposed norms are for the export of 1 No. 100 ml Bottle. For any other bottle size exported, RA may workout the entitlement on pro-rata basis.
2. The firm will declare No. of Bottles exported / to be exported, of different pack size as per DML.
3. The firm will in future, show the quantity of export in terms of Number of Bottles and their packsize.

RA concerned may take further necessary action as per above decision of NC.

25	**Case No.:41/1/82-ALC4/2017**	Party Name:GODAVARI DRUGS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01395/AM17/	RLA File :09/24/040/00607/AM17/	Lic.No/Date:0910064654 07.02.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CIPROFLOXACIN HCL/BASE	1 kg	1	2,4-DICHLORO-5-FLUROBENZOYL CHLORIDE	0.879 kg
		2	ETHYL 3-(N,N-DIMETHYLAMINO) ACRYLATE	0.573 kg
		3	CYCLOPROPYLAMINE	0.230 kg
		4	TRI-N-BUTYLAMINE	0.050 kg
		5	PIPERAZINE ANHYDROUS	0.450 kg
		6	METHANOL	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

26	**Case No.:9/4/82-ALC4/2017**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00017/AM18/	RLA File :03/95/040/00886/AM17/	Lic.No/Date:0310811043 08.02.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 33/82-ALC4/2012 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
N N DIISOPROPYL ETHYL AMINE	1 kg	1	DI ISOPROPYL AMINE	1.18 kg

RA concerned may take further necessary action as per above decision of NC.

27	**Case No.:317/10/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00604/AM19/	RLA File :34/24/040/00333/AM17/	Lic.No/Date:3410042941 16.02.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Table A

Norms for tablet

Product	Qty.
VALSARTAN	40.8 mg / 40 mg tablet
VALSARTAN	81.6 mg / 80 mg tablet
VALSARTAN	163.2 mg / 160 mg tablet
VALSARTAN	326.4 mg / 320 mg tablet

Table B

Norms for 1 kg export of Valsartan

Sl.No.	Import items	Qty.
1	Methyl (2S) 2 {[2 Cyano1 1 bipehnyl 4 yl)methyl] amino} 3 methyl butanoate ethanedioate (Bi phenyl valine oxalate)	1.455 kg/kg
2	Methanol	2.486 lit/kg
3	Methylene Chloride (or Dichloromethane)	12.545 lit/kg

RA concerned may take further necessary action as per above decision of NC.

28	**Case No.:181/4/82-ALC4/2017**	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status:Approved**
	HQ File :01/82/050/00189/AM18/	RLA File :09/24/040/00561/AM17/	Lic.No/Date:0910064725 24.02.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2018 dated 26.07.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
FUTVAC (FOOT AND MOUTH DISEASE VACCINE) (70,00,000 doses 2 ml each dose = 14,000 litre)	1 Litre	1	MONTANIDE OIL ISA	0.533 kg
		2	ADULT BOVINE SERUM	0.44 kiloliters (440 Litres)

RA may take appropriate action as per the decision of Norms Committee.

29	**Case No.:54/4/82-ALC4/2017**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00062/AM18/	RLA File :03/95/040/00964/AM17/	Lic.No/Date:0310811691 08.03.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2018 dated 19.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
CDPA (CUMYLATED DI PHENYL AMINE)	1 Litre	1	DI PHENYLAMINE	0.489 kg

RA may take appropriate action as per the decision of Norms Committee.

30	**Case No.:245/1/82-ALC4/2019**	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00151/AM20/	RLA File :03/95/040/00970/AM17/	Lic.No/Date:0310811981 20.03.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Povidone Iodine Topical Solution USP 10% (Available Iodine NLT 1% w/v)	1 Litre	1	Povidone Iodine	0.098 kg

RA may take appropriate action as per the decision of Norms Committee.

31	**Case No.:103/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00111/AM18/	RLA File :03/95/040/01013/AM17/	Lic.No/Date:0310812389 10.04.2017	
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

32	**Case No.:340/4/82-ALC4/2017**	Party Name:GODAVARI DRUGS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00348/AM18/	RLA File :09/24/040/00694/AM17/	Lic.No/Date:0910064920 13.04.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CIPROFLOXACIN HCL/BASE	1 kg	1	2,4-DICHLORO-5-FLUROBENZOYL CHLORIDE	0.879 kg
		2	ETHYL 3-(N,N-DIMETHYLAMINO ACRYLATE)	0.573 kg
		3	CYCLOPROPYLAMINE	0.230 kg
		4	TRI-N-BUTYLAMINE	0.050 kg
		5	PIPERAZINE ANHYDROUS	0.450 kg
		6	METHANOL	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

33	**Case No.:341/4/82-ALC4/2017**	Party Name:HONOUR LAB LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00349/AM18/	RLA File :09/24/040/00035/AM18/	Lic.No/Date:0910064954 24.04.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
(2S,3S,5S)-2-(2,6-Dimethyl phenoxyacetyl)amino-3-hydroxy-5-amino-1,6-diphenylhexane	1 kg	1	Ethyl bromo acetate	1.05 kg
		2	(2S,3S,5S)-2-amino-3-hydroxy-5-(t-butyloxycarbonylamino)-1,6-diphenylhexane	1.345 kg
		3	Diisopropyl ether	1.44 kg

RA concerned may take further necessary action as per above decision of NC.

34	**Case No.:205/4/82-ALC4/2017**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00213/AM18/	RLA File :52/24/040/00004/AM18/	Lic.No/Date:5210042246 01.05.2017	Defer Date
	Decision: Application received from RLA, Surat. Deferred for comments of TE.			

35	**Case No.:59/9/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00786/AM18/	RLA File :09/24/040/00021/AM18/	Lic.No/Date:0910065008 04.05.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
OLMESARTAN MEDOXOMIL	1 kg	1	5-[4-(BROMOMETHYL) [1,1-BIPHENYL]-2-YL]-N-(TRIPHENYL-METHYL) TETRAZOLE (BROMOMETHYL BIPHENYL TRITYL TETRAZOLE)	1.35 kg
		2	4-CHLOROMETHYL-5-METHYL-1,3-DIXOL-2-ONE	0.426 kg
		3	POTASSIUM CARBONATE (ANHYDROUS)	0.50 kg
		4	CARBON ENOANTICROMOS (Activated Carbon)	0.039 kg
		5	4-(1-HYDROXY-1-METHYLETHYL)-2-PROPYLIMIDAZOLE-5-CARBOXYLIC ACID, ETHYL ESTER [IMIDAZOLE DERIVATIVE]	0.70 kg
		6	ACETONE	3.00 kg
		7	N,N- DIMETHYL ACETAMIDE	0.75 kg
		8	METHYLENE CHLORIDE	2.60 kg
		9	TETRAHYDROFURAN	1.00 kg
		10	DI ISOPROPYL ETHER	0.80 kg

RA concerned may take further necessary action as per above decision of NC.

36	**Case No.:246/1/82-ALC4/2019**	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00152/AM20/	RLA File :03/95/040/00081/AM18/	Lic.No/Date:0310813048 04.05.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2014 dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
Povidone Iodine Topical Solution USP 10% (Available Iodine NL T 1% w/v)	1 Litre	1	Povidone Iodine	0.098 kg

RA may take appropriate action as per the decision of Norms Committee.

37	**Case No.:1/4/82-ALC4/2017**	Party Name:LEE PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00009/AM18/	RLA File :09/24/040/00084/AM18/	Lic.No/Date:0910065019 11.05.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
2"3"-DI-O-ACETYL-5-DEOXY-5"-FLUORO CYTEDINE	1 kg	1	1,2,3-TRIACETYL-5-DEOXY-D-RIBOSE	1.05 kg
		2	5-FLUORO CYTOSINE	0.437 kg
		3	METHYLENE CHLORIDE (MDC)	2.00 kg

RA may take appropriate action as per the decision of Norms Committee.

38	**Case No.:283/12/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00910/AM19/	RLA File :07/24/040/00053/AM18/	Lic.No/Date:0710111675 29.05.2017	Defer Date

Decision: RA, Bangalore was requested vide e-mail dated 13.03.2019 to furnish a hard copy of 4.07 application. Application awaited from RA, Bangalore.

39	**Case No.:109/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01064/AM18/	RLA File :09/24/040/00181/AM18/	Lic.No/Date:0910065247 06.07.2017	Defer Date

Decision: The firm has been requested to attend PH scheduled on 21.06.2019.

40	**Case No.:33/6/82-ALC4/2017**	Party Name:GODAVARI DRUGS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00603/AM18/	RLA File :09/24/040/00191/AM18/	Lic.No/Date:0910065287 19.07.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CIPROFLOXACIN HCL / BASE	1 kg	1	2,4-DICHLORO-5-FLUOROBENZOYL CHLORIDE	0.879 kg
		2	ETHYL 3-(N,N-DIMETHYLAMINO) ACRYLATE	0.573 kg
		3	CYCLOPROPYLAMINE	0.230 kg
		4	TRI-N-BUTYLAMINE	0.050 kg
		5	PIPERAZINE ANHYDROUS	0.450 kg
		6	METHANOL	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

41	**Case No.:206/13/82-ALC4/2018**	Party Name:NATURAL REMEDIES PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01184/AM19/	RLA File :07/24/040/00307/AM17/	Lic.No/Date:0710111893 20.07.2017	Defer Date

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019:

(i) Complete set of application.;
(ii) Copy of DML / approved composition from Competent Authority and
(iii) Complete technical details as per Appendix 4E

In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.

42	**Case No.:520/4/82-ALC4/2017**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00528/AM18/	RLA File :03/95/040/00355/AM18/	Lic.No/Date:0310814918 31.07.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2014 dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
SUN HQEE (Hydroquinone Ethoxylate)	1 kg	1	Hydroquinone	0.625 kg
		2	Ethylene Oxide	0.494 kg

RA may take appropriate action as per the decision of Norms Committee.

43	**Case No.:297/12/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00924/AM19/	RLA File :07/24/040/00129/AM18/	Lic.No/Date:0710111984 08.08.2017	Defer Date

Decision: RA, Bangalore was requested vide e-mail dated 13.03.2019 to furnish a hard copy of 4.07 application. Application awaited from RA, Bangalore.

44	**Case No.:199/13/82-ALC4/2018**	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01177/AM19/	RLA File :07/24/040/00148/AM18/	Lic.No/Date:0710112040 21.08.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CAFFEINE	10020 kg	1	Crude Caffeine (decaffeination from green coffee) Purity 53.91% Powder	17600 kg
COFFEE EXTRACTS	6150 kg			

RA concerned may take further necessary action as per above decision of NC.

45	**Case No.:116/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01071/AM18/	RLA File :09/24/040/00234/AM18/	Lic.No/Date:0910065373 23.08.2017	Defer Date

Decision: The firm has been requested to attend PH scheduled on 21.06.2019.

46	**Case No.:134/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01089/AM18/	RLA File :09/24/040/00233/AM18/	Lic.No/Date:0910065372 23.08.2017	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

47	**Case No.:195/13/82-ALC4/2018**	Party Name:NATURAL& ESSENTIAL OILS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01173/AM19/	RLA File :07/24/040/00150/AM18/	Lic.No/Date:0710112050 23.08.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CAFFEINE	10020 kg	1	Crude Caffeine (decaffeination from green coffee) Purity 47.83%	17600 kg
COFFEE EXTRACTS	6150 kg			

RA concerned may take further necessary action as per above decision of NC.

48	**Case No.:309/12/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00936/AM19/	RLA File :09/24/040/00132/AM18/	Lic.No/Date:0910065393 24.08.2017	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

49	**Case No.:131/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01086/AM18/	RLA File :09/24/040/00238/AM18/	Lic.No/Date:0910065396 28.08.2017	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

50	**Case No.:132/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01087/AM18/	RLA File :09/24/040/00235/AM18/	Lic.No/Date:0910065398 28.08.2017	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

51	**Case No.:141/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01096/AM18/	RLA File :09/24/040/00236/AM18/	Lic.No/Date:0910065397 28.08.2017	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

52	**Case No.:138/12/82-ALC4/2017**	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01093/AM18/	RLA File :09/24/040/00267/AM18/	Lic.No/Date:0910065419 31.08.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2018 dated 26.07.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
FUTVAC (FOOT AND MOUTH DISEASE VACCINE)	1 Litre	1	MONTANIDE OIL ISA	0.533 kg
		2	ADULT BOVINE SERUM	0.44 kiloliters (440 Litres)

RA may take appropriate action as per the decision of Norms Committee.

53	**Case No.:177/12/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01132/AM18/	RLA File :09/24/040/00273/AM18/	Lic.No/Date:0910065450 11.09.2017	Defer Date

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019:

(i) Import quantity does not tally with DML. Detailed working for each export item to be furnished.

(ii) Whether the quantity of Import Item No. 2 is for Diluted (1:1) or Active Compound i.e. Pot. Clavulanate.

In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.

54	**Case No.:112/12/82-ALC4/2017**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01067/AM18/	RLA File :09/24/040/00303/AM18/	Lic.No/Date:0910065453 14.09.2017	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Stepwise complete and balanced chemical reaction showing molecular weights of input and output materials. (ii) % yield on molar basis for each steps . (iii) Requirement and recovery of each solvent in the process. (iv) Material balance for each step of manufacturing process. Hence, the Committee decided to issue Final Reminder to firm for submission of above information. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

55	**Case No.:198/4/82-ALC4/2018**	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00198/AM19/	RLA File :09/24/040/00293/AM18/	Lic.No/Date:0910065468 15.09.2017	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

56	**Case No.:153/10/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00440/AM19/	RLA File :09/24/040/00336/AM18/	Lic.No/Date:0910065562 17.10.2017	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 23.01.2019 has furnished its reply. Case is deferred.			

57	**Case No.:64/10/82-ALC4/2017**	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00902/AM18/	RLA File :03/95/040/00574/AM18/	Lic.No/Date:0310816779 02.11.2017	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

58	**Case No.:79/12/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01034/AM18/	RLA File :03/94/040/00496/AM18/	Lic.No/Date:0310816778 02.11.2017	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

59	**Case No.:51/12/82-ALC4/2017**	Party Name:D. K. PHARMA LAB	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01006/AM18/	RLA File :03/94/040/00603/AM18/	Lic.No/Date:0310816992 13.11.2017	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that as per manufacturing process, starting raw material is DETOX FOC - 27 FISH BODY OIL CRUDE, which falls under Chapter 1504 and the licence should not be issued under para 4.07 of HBP Vol. I. Hence, it was decided to ask RLA, Mumbai to give justification for issuing licence against the import item - DETOX FOC - 27 FISH BODY OIL CRUDE.			

60	**Case No.:208/12/82-ALC4/2017**	Party Name:ATUL LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01163/AM18/	RLA File :08/24/040/00203/AM18/	Lic.No/Date:0810141364 24.11.2017	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 14.02.2019 has furnished its reply. The case is deferred for comments of TE.			

61	**Case No.:234/4/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00234/AM19/	RLA File :09/24/040/00396/AM18/	Lic.No/Date:0910065686 24.11.2017	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

62	**Case No.:236/4/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00236/AM19/	RLA File :09/24/040/00403/AM18/	Lic.No/Date:0910065688 24.11.2017	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

63	**Case No.:243/4/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00243/AM19/	RLA File :09/24/040/00404/AM18/	Lic.No/Date:0910065687 24.11.2017	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

64	**Case No.:232/4/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00232/AM19/	RLA File :09/24/040/00421/AM18/	Lic.No/Date:0910065715 30.11.2017	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

65	**Case No.:215/12/82-ALC4/2017**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01170/AM18/	RLA File :05/23/040/00334/AM18/	Lic.No/Date:0510404915 13.12.2017	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 12.01.2019 has furnished its reply. Case is deferred for comments of TE.			

66	**Case No.:240/12/82-ALC4/2017**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01195/AM18/	RLA File :06/24/040/00041/AM18/	Lic.No/Date:0610038759 14.12.2017	Defer Date
	Decision: Application received from RLA, Kanpur. Deferred for comments of TE.			

67	**Case No.:236/12/82-ALC4/2017**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01191/AM18/	RLA File :05/23/040/00337/AM18/	Lic.No/Date:0510404950 15.12.2017	Defer Date
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

68	**Case No.:29/4/82-ALC4/2018**	Party Name:VAKS PHARMA PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00029/AM19/	RLA File :03/95/040/00752/AM18/	Lic.No/Date:0310818019 26.12.2017	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) DML and (ii) Master Batch Formula In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

69	**Case No.:217/12/82-ALC4/2017**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01172/AM18/	RLA File :03/95/040/00811/AM18/	Lic.No/Date:0310818044 27.12.2017	Defer Date
	Decision: The Committee considered the case as per Agenda and it was noted that the firm vide letter dated 13.03.2019 has furnished its reply. Case is deferred for comments of TE.			

70	**Case No.:471/13/82-ALC4/2018**	Party Name:SWISS PARENTERALS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01449/AM19/	RLA File :08/24/040/00291/AM18/	Lic.No/Date:0810141670 04.01.2018	Defer Date
	Decision: The Committee considered the case as per Agenda and it was noted that the firm vide letter dated 28.02.2019 has furnished its reply. Case is deferred for comments of TE.			

71	**Case No.:241/12/82-ALC4/2017**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01196/AM18/	RLA File :06/24/040/00044/AM18/	Lic.No/Date:0610038783 10.01.2018	Defer Date
	Decision: Application received from RLA, Kanpur. Deferred for comments of TE.			

72	**Case No.:12/4/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00012/AM19/	RLA File :03/95/040/00810/AM18/	Lic.No/Date:0310818490 15.01.2018	Defer Date
	Decision: The Committee considered the case as per Agenda and it was noted that the firm vide letter dated 17.12.2018 has furnished its reply. Case is deferred for comments of TE.			

73	**Case No.:128/4/82-ALC4/2018**	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00128/AM19/	RLA File :03/94/040/00811/AM18/	Lic.No/Date:0310818544 16.01.2018	Defer Date
	Decision: The Committee considered the case as per Agenda and it was noted that the firm vide e-mail dated 30.03.2019 has furnished the DML copy. Hence, it was decided to defer the case for comments of TA.			

74	**Case No.:164/10/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00451/AM19/	RLA File :09/24/040/00454/AM18/	Lic.No/Date:0910065897 17.01.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) % yield on molar basis for each step supported by Technical Literature. (ii) Past production consumption certificate certified by Central Excise / GST Authorities. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

75	**Case No.:168/10/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00455/AM19/	RLA File :09/24/040/00416/AM18/	Lic.No/Date:0910065892 17.01.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
TEDIZOLID PHOSPHATE	1 kg	1	5-Bromo-2-(2-methyl-2H-1,2,3-trizaol-4-yl)pyridine	0.746 kg
		2	Bis(pinacolato)diboron	0.706 kg
		3	Dichlorobis (di-tert-butylphenylphosphine)palladium(II) (CAS No34409-44-4) OR Cl2P2Pd	0.025 kg
		4	(R)-3-(4-bromo-3-flourophenyl)-5-(hydroxymethyl) oxozolidin-2-one OR (R)-3-(4-bromo-3-flourophenyl)-5-(hydroxymethyl)oxozolidin-2-one	0.90 kg

RA concerned may take further necessary action as per above decision of NC.

76	**Case No.:165/10/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00452/AM19/	RLA File :09/24/040/00438/AM18/	Lic.No/Date:0910065915 20.01.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Stepwise yield on molar basis supported by Technical Literature. (ii) Requirement and recovery of solvents at each step. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

77	**Case No.:188/10/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00475/AM19/	RLA File :09/24/040/00504/AM18/	Lic.No/Date:0910065921 24.01.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

78	**Case No.:213/10/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00500/AM19/	RLA File :09/24/040/00548/AM18/	Lic.No/Date:0910065932 29.01.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

79	**Case No.:38/13/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01016/AM19/	RLA File :03/95/040/00804/AM18/	Lic.No/Date:0310818748 30.01.2018	Defer Date
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

80	**Case No.:180/10/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00467/AM19/	RLA File :09/24/040/00539/AM18/	Lic.No/Date:0910065943 31.01.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

81	**Case No.:187/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00474/AM19/	RLA File :09/24/040/00497/AM18/	Lic.No/Date:0910065945 31.01.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

82	**Case No.:132/10/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00419/AM19/	RLA File :09/24/040/00516/AM18/	Lic.No/Date:0910065954 01.02.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

83	**Case No.:130/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00417/AM19/	RLA File :09/24/040/00496/AM18/	Lic.No/Date:0910065956 02.02.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

84	**Case No.:131/10/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00418/AM19/	RLA File :09/24/040/00561/AM18/	Lic.No/Date:0910065961 02.02.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

85	**Case No.:135/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00422/AM19/	RLA File :09/24/040/00498/AM18/	Lic.No/Date:0910065963 02.02.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

86	**Case No.:140/10/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00427/AM19/	RLA File :09/24/040/00527/AM18/	Lic.No/Date:0910065968 06.02.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

87	**Case No.:249/10/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00536/AM19/	RLA File :52/24/040/00054/AM18/	Lic.No/Date:5210042512 06.02.2018	Defer Date
	Decision: Application received from RLA, Surat. Deferred for comments of TE.			

88	**Case No.:121/4/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00121/AM19/	RLA File :03/94/040/00908/AM18/	Lic.No/Date:0310818971 07.02.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.
Levonorgestrel and Ethinyl Estradiol Tablet 0.15mg/0.03mg (MARLISSA TABS) (Pack size 84 Tabs.) (Net wt. of Levonorgestrel USP is 0.473 Kgs & Ethinyl Estradiol is 0.095 kgs)	50000.000 Packs
Levonorgestrel and Ethinyl Estradiol Tablet 0.09mg/0.02mg (Pack size 84 Tabs.) (Net wt. of Levonorgestrel USP is 0.340 Kgs & Ethinyl Estradiol is 0.076 kgs)	45000.000 Packs
Levonorgestrel and Ethinyl Estradiol Tablet 0.15mg/0.03mg (Pack size 273 Tabs.) (Net wt. of Levonorgestrel USP is 1.701 Kgs & Ethinyl Estradiol is 0.340 kgs)	45000.000 Packs
Levonorgestrel and Ethinyl Estradiol 0.15mg/0.03mg Tablets & Ethinyl Estradiol 0.01mg Tablets (ASHLYNA) (Pack size 182 Tabs.) (Net wt. of Levonorgestrel USP is 1.260 Kgs & Ethinyl Estradiol is 0.259 kgs)	50000.000 Packs
Levonorgestrel and Ethinyl Estradiol 0.15mg/0.03mg Tablets & Ethinyl Estradiol 0.01mg Tablets (Pack size 91 Tabs.) (Net wt. of Levonorgestrel USP is 0.945 Kgs & Ethinyl Estradiol is 0.194 kgs)	75000.000 Packs
Levonorgestrel 1.5mg Tablets (Net wt. of Levonorgestrel USP is 0.225 Kgs)	150000.000 Packs

Sl.No.	Import items	Qty.
1	Levonorgestrel USP	5.0429 kg
2	Ethinyl Estradiol	0.9833 kg

RA concerned may take further necessary action as per above decision of NC.

89	**Case No.:142/4/82-ALC4/2018**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00142/AM19/	RLA File :06/24/040/00047/AM18/	Lic.No/Date:0610038810 07.02.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Appendix 4E with complete technical details. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

90	**Case No.:166/10/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00453/AM19/	RLA File :09/24/040/00528/AM18/	Lic.No/Date:0910065973 07.02.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

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Case No.:83/4/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**	
HQ File :01/82/050/00083/AM19/	RLA File :05/24/040/00558/AM18/	Lic.No/Date:0510405614 12.02.2018		

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Latanoprost and Timolol Maleate Ophthalmic Solution, 0.005% / 0.5%w/v, 2.5ml (LATOCOM) Each ml contains Timolol Maleate USP 6.83 mg equivalent to Timolol 5.0 mg (Equivalent to 426.875 Gram of Bulk Drug)	25000.000 Number	1	Timolol Maleate	1480.40 gram
Timolol Maleate Long Acting Ophthalmic Solution 0.5%w/v, 5ml (TIMOLET OD) Each ml contains Timolol Maleate USP 6.83mg equivalent to Timolol 5.0 mg (Equivalent to 1024.500Gram of Bulk Drug)	30000.000 Number			

RA concerned may take further necessary action as per above decision of NC.

92	**Case No.:80/10/82-ALC4/2018**	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00367/AM19/	RLA File :03/94/040/00938/AM18/	Lic.No/Date:0310819212 16.02.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Copy of DML; and (ii) Pack size of each export product. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

93	**Case No.:272/12/82-ALC4/2018**	Party Name:KOPALLE PHARMA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00899/AM19/	RLA File :09/24/040/00565/AM18/	Lic.No/Date:0910065994 16.02.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
PHTHALOYL AMLODIPINE	1 kg	1	MONO ETHANOL AMINE	0.272 kg
		2	ETHYL-4-CHLORO ACETO ACETATE	0.758 kg
		3	ORTHO CHLORO BENZYLDEHYDE	0.592 kg
		4	METHYL ACETO ACETATE	1.115 kg
		5	MORPHOLINE	0.068 kg

RA concerned may take further necessary action as per above decision of NC.

94	**Case No.:82/10/82-ALC4/2018**	Party Name:FRESENIUS KABI INDIA PRIVATE LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00369/AM19/	RLA File :03/94/040/00911/AM18/	Lic.No/Date:0310819230 19.02.2018	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

95	**Case No.:93/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00380/AM19/	RLA File :03/95/040/01007/AM18/	Lic.No/Date:0310819263 20.02.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 11.05.2019 has furnished its reply. Case is deferred.			

96	**Case No.:47/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01025/AM19/	RLA File :09/24/040/00587/AM18/	Lic.No/Date:0910066003 20.02.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

97	**Case No.:140/4/82-ALC4/2018**	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00140/AM19/	RLA File :05/24/040/00592/AM18/	Lic.No/Date:0510405700 21.02.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) DML (ii) Masterbatch formula. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

98	**Case No.:141/4/82-ALC4/2018**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00141/AM19/	RLA File :05/24/040/00577/AM18/	Lic.No/Date:0510405693 21.02.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) complete technical details as per Appendix 4E In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

99	**Case No.:186/13/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01164/AM19/	RLA File :34/24/040/00341/AM18/	Lic.No/Date:3410043908 22.02.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 22.04.2019 has furnished its reply. Case is deferred.			

100	**Case No.:87/10/82-ALC4/2018**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00374/AM19/	RLA File :03/94/040/00963/AM18/	Lic.No/Date:0310819402 23.02.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Chemical name of import item; and (ii) Copy of Master Batch Formula In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

101	**Case No.:286/4/82-ALC4/2018**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00286/AM19/	RLA File :03/95/040/00993/AM18/	Lic.No/Date:0310819412 26.02.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Justification for low yield of the chemical reaction.			

102	**Case No.:6/4/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00006/AM19/	RLA File :05/24/040/00597/AM18/	Lic.No/Date:0510405729 27.02.2018	Defer Date
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

103	**Case No.:269/12/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00896/AM19/	RLA File :09/24/040/00599/AM18/	Lic.No/Date:0910066024 01.03.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
3R 3aS 6aR -hexabydrofuro 2,3-b furan-3-yl 4-nitrophenyl carbonate Nitro Complex	1 kg	1	3aS,4S,6aR-4-oMe THF 3,4-b furan 2(3H)one or 3aS-4S-6aR-4-METHOXYTHETRAHYDRO-FURO- 3,4-b furan-2 3H one lactone	1.093 kg
		2	POTASSIUM BORO HYDRIDE	0.55 kg
		3	TETRA HYDRO FURAN	2.73 kg
		4	DICHLORO METHANE (MDC)	1.20 kg

RA concerned may take further necessary action as per above decision of NC.

104	**Case No.:275/12/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00902/AM19/	RLA File :09/24/040/00606/AM18/	Lic.No/Date:0910066023 01.03.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
(1S 4R) 4 [(2-AMINO-6 CHLORO 5 FORMAMIDO 4 PYRIMIDINYL) AMINO 2 CYCLO PENTENE 1 METHANOL OR AFC OR AFC Abacavir (ABV) I	1 kg	1	N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764 kg
		2	(+)-2-AZABICYCLO[2.2.1]HEPT-5-EN-3-ONE(VINCELACTAM)	1.298 kg
		3	D(-)TARTARIC ACID	0.78 kg
		4	SODIUM BOROHYDRIDE	0.226 kg
		5	ISOPROPYL ALCOHOL	4.40 kg
		6	METHANOL	1.375 kg
		7	L(+) TARTARIC ACID	0.519 kg

RA concerned may take further necessary action as per above decision of NC.

105	**Case No.:45/10/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00332/AM19/	RLA File :08/24/040/00342/AM18/	Lic.No/Date:0810142125 08.03.2018	Defer Date
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

106	**Case No.:51/10/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00338/AM19/	RLA File :03/94/040/01017/AM18/	Lic.No/Date:0310819641 08.03.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

107

Case No.:64/10/82-ALC4/2018	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
HQ File :01/82/050/00351/AM19/	RLA File :03/94/040/00961/AM18/	Lic.No/Date:0310819725 12.03.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
CEFOTAXIME SODIUM STERILE	1 kg	1	CEFOTAXIME ACID	0.989 kg
		2	TRIETHYLAMINE	0.178 kg
		3	SODIUM 2 ETHYL HEXANOATE	0.44 kg
		4	ETHYL ACETATE	2.233 kg
		5	ETHYLENEDIAMINATRAACETIC ACID	0.013 kg
		6	ACTIVATED CARBON	0.014 kg
		7	METHANOL	0.40 kg

RA concerned may take further necessary action as per above decision of NC.

108	**Case No.:69/10/82-ALC4/2018**	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00356/AM19/	RLA File :03/95/040/01054/AM18/	Lic.No/Date:0310819735 12.03.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

109	**Case No.:311/10/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00598/AM19/	RLA File :34/24/040/00361/AM18/	Lic.No/Date:3410043955 12.03.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) copy of Masterbatch formula for each export product In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

110	**Case No.:125/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01103/AM19/	RLA File :09/24/040/00611/AM18/	Lic.No/Date:0910066054 12.03.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

111	**Case No.:72/10/82-ALC4/2018**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00359/AM19/	RLA File :03/95/040/01114/AM18/	Lic.No/Date:0310819894 16.03.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 15.01.2019 has furnished its reply. Case is deferred.			

112	**Case No.:33/13/82-ALC4/2018**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01011/AM19/	RLA File :03/95/040/01027/AM18/	Lic.No/Date:0310819857 16.03.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

113	**Case No.:55/10/82-ALC4/2018**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00342/AM19/	RLA File :03/94/040/00462/AM18/	Lic.No/Date:0310819905 19.03.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
2-DIMETHYLAMINO-2-PHENYLBUTAN-1-OL (DAFOL)	1 kg	1	PROPIOPHENONE	1.408 kg
		2	SODIUM CYANIDE	0.599 kg
		3	PARA FORMALDEHYDE	0.528 kg
		4	SODIUM BOROHYDRIDE	0.528 kg
		5	TETRA HYDRO FURAN	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

114	**Case No.:127/13/82-ALC4/2018**	Party Name:SPANSULES FORMULATIONS	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01105/AM19/	RLA File :09/24/040/00619/AM18/	Lic.No/Date:0910066066 20.03.2018	Defer Date

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019:

(i) Copy of DML for each export product

In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.

115	**Case No.:258/12/82-ALC4/2018**	Party Name:SYNTHO CHIRALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00885/AM19/	RLA File :09/24/040/00669/AM18/	Lic.No/Date:0910066087 26.03.2018	Defer Date

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019:

(i) Details of import item and its use in the manufacturing process.

In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.

116	**Case No.:126/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01104/AM19/	RLA File :09/24/040/00639/AM18/	Lic.No/Date:0910066086 26.03.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

117	**Case No.:37/10/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00324/AM19/	RLA File :08/24/040/00379/AM18/	Lic.No/Date:0810142248 27.03.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 24/82-ALC4/2013 dated 27.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Norms recommended for OMEPRAZOLE DELAYED RELEASE 10 mg 20 mg and 40 mg capsule

Sl. No.	Import Items	Norms for 1 million capsule (Qty. In kg)		
		10 mg capsule	20 mg capsule	40 mg capsule
1	SUGAR SPHERES NF (PHARMA-SPHERES, 710-850 MICRON)	47.50	95.0	190.0
2	HYPROMELLOSE 3 CPS 2910 USP	4.68	9.36	18.6
3	HYPROMELLOSE PHTHALATE NF	8.555	17.110	31.0
4	TRIETHYL CITRATE NF	1.285	2.570	4.65
5	2-CHLOROMETHYL-3,5 HYDROCHLORIDE	10.76	21.52	43.04
6	5-METHOXY 2-MERCAPTO BENZAMIDAZOLE	9.118	18.236	36.472
7	TALC PH.E/USP/JP	5.00	10.00	20.00

RA may take appropriate action as per the decision of Norms Committee.

118	**Case No.:44/10/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00331/AM19/	RLA File :05/23/040/00490/AM18/	Lic.No/Date:0510406024 28.03.2018	Defer Date
	Decision: Application awaited from CLA, New Delhi. A Reminder is to be issued to CLA, New Delhi for furnishing application expeditiously.			

119	**Case No.:320/10/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00607/AM19/	RLA File :09/24/040/00666/AM18/	Lic.No/Date:0910066105 28.03.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

120	**Case No.:122/12/82-ALC4/2018**	Party Name:NEON LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00749/AM19/	RLA File :03/95/040/00877/AM18/	Lic.No/Date:0310820210 02.04.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) NOC applied for 360 ampule of 10 ML to Uganda, whereas the present application is for the export of 2455 Nos. , give justification for the discrepancy and (ii) Detailed working for arriving at import quantity applied for. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

121	**Case No.:123/12/82-ALC4/2018**	Party Name:NEON LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00750/AM19/	RLA File :03/95/040/00709/AM18/	Lic.No/Date:0310820208 02.04.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) NOC applied for 360 ampule of 10 ML to Uganda, whereas the present application is for the export of 2455 Nos. , give justification for the discrepancy and (ii) Detailed working for arriving at import quantity applied for. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

122	**Case No.:335/10/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00622/AM19/	RLA File :03/94/040/01092/AM18/	Lic.No/Date:0310820244 03.04.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

123	**Case No.:200/13/82-ALC4/2018**	Party Name:NATURAL& ESSENTIAL OILS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01178/AM19/	RLA File :07/24/040/00370/AM18/	Lic.No/Date:0710113036 03.04.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CAFFEINE	10020 kg	1	Crude Caffeine - decaffeination from green coffee-Purity 50.59%	17600 kg
COFFEE EXTRACTS	6150 kg			

RA concerned may take further necessary action as per above decision of NC.

124	**Case No.:5/10/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00292/AM19/	RLA File :05/23/040/00515/AM18/	Lic.No/Date:0510406067 09.04.2018	Defer Date

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

125	**Case No.:334/10/82-ALC4/2018**	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00621/AM19/	RLA File :03/95/040/01161/AM18/	Lic.No/Date:0310820343 10.04.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2018 dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import Items	Qty.
BACILLUS CEREUS (B.C.)	1 kg	1	PEPTONES	2.1 kg

RA may take appropriate action as per the decision of Norms Committee.

126	**Case No.:261/12/82-ALC4/2018**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00888/AM19/	RLA File :09/24/040/00668/AM18/	Lic.No/Date:0910066131 11.04.2018	Defer Date

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

127	**Case No.:232/10/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00519/AM19/	RLA File :31/83/040/00171/AM18/	Lic.No/Date:3110067030 12.04.2018	Defer Date
	Decision: The Committee considered the case as per Agenda and it was noted that the firm vide e-mail dated 25.03.2019 has furnished its reply. The case is deferred for comments of TE.			

128	**Case No.:156/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01134/AM19/	RLA File :09/24/040/00654/AM18/	Lic.No/Date:0910066137 12.04.2018	Defer Date
	Decision: Application awaited from RLA, Hyderabad. A Reminder is to be issued to RLA, Hyderabad for furnishing application expeditiously.			

129	**Case No.:88/10/82-ALC4/2018**	Party Name:PARAGON INDUSTRIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00375/AM19/	RLA File :08/24/040/00004/AM19/	Lic.No/Date:0810142368 13.04.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) GST / Central Excise certified data. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

130	**Case No.:320/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01298/AM19/	RLA File :34/24/040/00006/AM19/	Lic.No/Date:3410044039 16.04.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated -6.02.2019: (i) complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and percentage of yield on molar basis In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

131	**Case No.:24/10/82-ALC4/2018**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00311/AM19/	RLA File :08/24/040/00309/AM18/	Lic.No/Date:0810142416 18.04.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Complete technical details as per Appendix 4E. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

132	**Case No.:122/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01100/AM19/	RLA File :09/24/040/00024/AM19/	Lic.No/Date:0910066156 18.04.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

133	**Case No.:333/10/82-ALC4/2018**	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00620/AM19/	RLA File :03/95/040/00051/AM19/	Lic.No/Date:0310820589 23.04.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2018 dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import Items	Qty.
BACILLUS SUBTILIS DE111	1 kg	1	BIONIS YE MF	2.5 kg

RA may take appropriate action as per the decision of Norms Committee.

134	**Case No.:153/12/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00780/AM19/	RLA File :03/94/040/00055/AM19/	Lic.No/Date:0310820647 25.04.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Complete technical details as per Appendix 4E. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

135	**Case No.:319/13/82-ALC4/2018**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01297/AM19/	RLA File :34/24/040/00019/AM19/	Lic.No/Date:3410044121 01.05.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.922 kg

RA may take appropriate action as per the decision of Norms Committee.

136	**Case No.:68/13/82-ALC4/2018**	Party Name:NASENSE LABS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01046/AM19/	RLA File :09/24/040/00018/AM19/	Lic.No/Date:0910066196 04.05.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and percentage of yield on molar basis. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

137	**Case No.:121/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01099/AM19/	RLA File :09/24/040/00044/AM19/	Lic.No/Date:0910066198 04.05.2018	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

138	**Case No.:225/10/82-ALC4/2018**	Party Name:DR J PHARMACHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00512/AM19/	RLA File :31/83/040/00014/AM19/	Lic.No/Date:3110067038 07.05.2018	Defer Date
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

139	**Case No.:272/10/82-ALC4/2018**	Party Name:DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00559/AM19/	RLA File :03/94/040/00090/AM19/	Lic.No/Date:0310820805 07.05.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

140	**Case No.:247/10/82-ALC4/2018**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00534/AM19/	RLA File :08/24/040/00391/AM18/	Lic.No/Date:0810142536 09.05.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

141	**Case No.:12/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00990/AM19/	RLA File :09/24/040/00004/AM19/	Lic.No/Date:0910066208 09.05.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

142	**Case No.:107/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01085/AM19/	RLA File :09/24/040/00006/AM19/	Lic.No/Date:0910066210 09.05.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

143	**Case No.:250/10/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00537/AM19/	RLA File :52/24/040/00016/AM19/	Lic.No/Date:5210042638 10.05.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

144	**Case No.:196/12/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00823/AM19/	RLA File :05/24/040/00067/AM19/	Lic.No/Date:0510406412 10.05.2018	Defer Date
	Decision: The Committee considered the case as per Agenda and it was noted that the firm vide letter dated 23.04.2019 has furnished its reply. The case is deferred for comments of TE.			

145	**Case No.:93/12/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00720/AM19/	RLA File :03/94/040/00104/AM19/	Lic.No/Date:0310820963 14.05.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 12/82-ALC4/2018 dated 14.01.2019: (i) DML showing the composition of all the three export products In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

146	**Case No.:203/12/82-ALC4/2018**	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00830/AM19/	RLA File :22/24/040/00015/AM19/	Lic.No/Date:2210015902 14.05.2018	Defer Date
	Decision: Application received from RLA, Chandigarh. Deferred for comments of TE.			

147	**Case No.:69/13/82-ALC4/2018**	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01047/AM19/	RLA File :09/24/040/00002/AM19/	Lic.No/Date:0910066234 15.05.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Appendix 4E showing Stoichiometry balance, molecular weight and percentage of yield at every stage In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

148	**Case No.:120/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01098/AM19/	RLA File :09/24/040/00614/AM18/	Lic.No/Date:0910066236 15.05.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

149	**Case No.:327/10/82-ALC4/2018**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00614/AM19/	RLA File :03/95/040/00119/AM19/	Lic.No/Date:0310821020 16.05.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2018 dated 24.08.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DI HYDRO ARTEMISININ	1 kg	1	ARTEMISININ	1.00 kg
		2	SODIUM BOROHYDRIDE	0.20 kg

RA may take appropriate action as per the decision of Norms Committee.

150	**Case No.:244/10/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00531/AM19/	RLA File :03/95/040/00023/AM19/	Lic.No/Date:0310821042 17.05.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2014 dated 10.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MR-3 (2,4,6-TRI[(2,4-DIHYDROXY 3 METHYL)PHENYL]1,3,5-TRIAZINE	1 kg	1	2 METHYL RESORCINOL	1.140 kg
		2	CYANURIC CHLORIDE	0.479 kg
		3	SULFOLENE	1.80 kg

RA may take appropriate action as per the decision of Norms Committee.

151	**Case No.:38/12/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00665/AM19/	RLA File :03/94/040/00122/AM19/	Lic.No/Date:0310821052 17.05.2018	Defer Date

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019:

(i) No. of Metered Doses of Actuation in the 100 ml pack.
(ii) Master Batch Formula

In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.

152	**Case No.:179/12/82-ALC4/2018**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00806/AM19/	RLA File :56/24/040/00008/AM19/	Lic.No/Date:5610005414 17.05.2018	Defer Date

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019:

(i) Percentage of yield and
(ii) Stoichiometric balance

In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.

153	**Case No.:189/12/82-ALC4/2018**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00816/AM19/	RLA File :56/24/040/00009/AM19/	Lic.No/Date:5610005415 17.05.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Percentage of yield and (ii) Stoichiometric balance In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

154	**Case No.:194/13/82-ALC4/2018**	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01172/AM19/	RLA File :07/24/040/00042/AM19/	Lic.No/Date:0710113301 17.05.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Natural Caffeine anhydrous 98.5%	11175 kg	1	NATURAL CRUDE CAFFEINE (Natural Crude Caffeine Less than or Equal to 83 percent purity)	13261.897 kg

RA concerned may take further necessary action as per above decision of NC.

155	**Case No.:18/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00996/AM19/	RLA File :09/24/040/00067/AM19/	Lic.No/Date:0910066242 18.05.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

156	**Case No.:168/12/82-ALC4/2018**	Party Name:MANGALAMORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00795/AM19/	RLA File :03/95/040/01140/AM18/	Lic.No/Date:0310821107 21.05.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

157	**Case No.:192/12/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00819/AM19/	RLA File :05/24/040/00087/AM19/	Lic.No/Date:0510406538 21.05.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Copy of Mater Batch Formula showing net content of inputs and wastages claimed. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

158	**Case No.:216/10/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00503/AM19/	RLA File :31/83/040/00005/AM19/	Lic.No/Date:3110067060 23.05.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Complete technical details as per Appendix 4E (ii) Exact chemical name of the export product. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

159	**Case No.:190/12/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00817/AM19/	RLA File :05/24/040/00098/AM19/	Lic.No/Date:0510406572 23.05.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

160	**Case No.:105/13/82-ALC4/2018**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01083/AM19/	RLA File :09/24/040/00085/AM19/	Lic.No/Date:0910066269 24.05.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) complete technical details as per Appendix 4E showing Stoichiometry balance, molecular weight and percentage of yield at every stage and (ii) Use of import item No. 2, 3 and 4 are not indicated in the manufacturing process In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

161	**Case No.:106/13/82-ALC4/2018**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01084/AM19/	RLA File :09/24/040/00089/AM19/	Lic.No/Date:0910066268 24.05.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Percentage of yield. (ii) Calculation sheet showing quantity of Sulphuric Acid and Nitrate Acid In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

162	**Case No.:194/12/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00821/AM19/	RLA File :05/23/040/00087/AM19/	Lic.No/Date:0510406614 25.05.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Copy of Master Batch Formula. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

163	**Case No.:114/12/82-ALC4/2018**	Party Name:STERLINGAUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00741/AM19/	RLA File :03/95/040/00875/AM18/	Lic.No/Date:0310821255 28.05.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

164	**Case No.:237/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00143/AM20/	RLA File :09/24/040/00671/AM18/	Lic.No/Date:0910066283 29.05.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
Cefuroxime Axetil Amorphous	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.752 kg
		2	Cholorosulphonyl Isocynate	0.53 kg
		3	(Z)-2-Methoxy Imino (Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.700 kg
		4	Dimethyl Acetamide	1.94 kg
		5	Methylene Chloride	2.87 kg
		6	Acetone	0.175 kg
		7	Methanol	3.05 kg
		8	Activated Carbon	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

165	**Case No.:293/10/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00580/AM19/	RLA File :09/24/040/00102/AM19/	Lic.No/Date:0910066289 31.05.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

166	**Case No.:39/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01017/AM19/	RLA File :09/24/040/00082/AM19/	Lic.No/Date:0910066291 01.06.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

167	**Case No.:40/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01018/AM19/	RLA File :09/24/040/00083/AM19/	Lic.No/Date:0910066292 01.06.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

168	**Case No.:267/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00554/AM19/	RLA File :03/94/040/00190/AM19/	Lic.No/Date:0310821416 04.06.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

169	**Case No.:196/13/82-ALC4/2018**	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01174/AM19/	RLA File :07/24/040/00059/AM19/	Lic.No/Date:0710113399 06.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CAFFEINE	10020 kg	1	Crude Caffeine - decaffeination from green coffee-Purity 53.02%	17600 kg
COFFEE EXTRACTS	6200 kg			

RA concerned may take further necessary action as per above decision of NC.

170	**Case No.:197/13/82-ALC4/2018**	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01175/AM19/	RLA File :07/24/040/00060/AM19/	Lic.No/Date:0710113400 06.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CAFFEINE	10020 kg	1	Crude Caffeine - decaffeination from green coffee-Purity 51.96%	17600 kg
COFFEE EXTRACTS	6150 kg			

RA concerned may take further necessary action as per above decision of NC.

171	**Case No.:244/12/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00871/AM19/	RLA File :05/24/040/00137/AM19/	Lic.No/Date:0510406779 07.06.2018	Defer Date

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

172	**Case No.:295/12/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00922/AM19/	RLA File :61/24/040/00003/AM19/	Lic.No/Date:6110001511 07.06.2018	Defer Date

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019:

(i) Copy of DML showing Approved Composition of each export product.

In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.

173	**Case No.:277/10/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00564/AM19/	RLA File :03/94/040/00208/AM19/	Lic.No/Date:0310821558 08.06.2018	Defer Date

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

174	**Case No.:279/10/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00566/AM19/	RLA File :03/94/040/00207/AM19/	Lic.No/Date:0310821556 08.06.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

175	**Case No.:81/12/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00708/AM19/	RLA File :03/94/040/00194/AM19/	Lic.No/Date:0310821554 08.06.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

176

Case No.:222/12/82-ALC4/2018	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
HQ File :01/82/050/00849/AM19/	RLA File :05/23/040/00109/AM19/	Lic.No/Date:0510406803 08.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
CEFDINIR USP/BP/IP/JP/EP POWDER	1 kg	1	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.263 kg
		2	TRIPHENYL PHOSPHINE	1.234 kg
		3	SODIUM IODIDE	0.11 kg
		4	PHENOL	2.42 kg
		5	METHYLENE CHLORIDE	12.76 kg
		6	TETRA HYDRO FURAN(THF)	2.55 kg
		7	METHANOL	4.25 kg
		8	FORMALDEHYDE	2.74 kg
		9	CAEM	1.397 kg
		10	TRIETHYLAMINE	0.155 kg
		11	n-BUTYL ACETATE	1.49 kg

RA concerned may take further necessary action as per above decision of NC.

177	**Case No.:59/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01037/AM19/	RLA File :09/24/040/00106/AM19/	Lic.No/Date:0910066318 11.06.2018	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

178	**Case No.:62/13/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01040/AM19/	RLA File :09/24/040/00110/AM19/	Lic.No/Date:0910066325 11.06.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

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Case No.:63/13/82-ALC4/2018	Party Name:SATYA DEEPTHA PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
HQ File :01/82/050/01041/AM19/	RLA File :09/24/040/00111/AM19/	Lic.No/Date:0910066327 11.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
ABC-I (or) Abacavir Sulfate (ABC) I (SA) or (1S,4R)-4-[(2-Amino-6-Chloro-9H-Purin-yl)-2-Cyclopentene-1-methanol	1 kg	1	N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764 kg
		2	(+)-2-AZABICYCLO[2.2.1]HEPT-5-EN-3-ONE(VINCELACTAM)	1.298 kg
		3	D(-)TARTARIC ACID	0.78 kg
		4	SODIUM BOROHYDRIDE	0.226 kg
		5	ISOPROPYL ALCOHOL	4.40 kg
		6	TRIETHYL ORTHO FORMATE	1.375 kg
		7	L(+) TARTARIC ACID	0.519 kg

RA concerned may take further necessary action as per above decision of NC.

180	**Case No.:55/12/82-ALC4/2018**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00682/AM19/	RLA File :03/95/040/00220/AM19/	Lic.No/Date:0310821614 12.06.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Justification for low yield and (ii) Percentage recovery of solvents. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

181	**Case No.:223/12/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00850/AM19/	RLA File :08/24/040/00076/AM19/	Lic.No/Date:0810142808 12.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
PAROXETINE HCL	1 kg	1	PIPERIDINE ALCOHOL [(-) ALCOHOL] OR (-TRANS-1-N-METHYL-3-HYDROXY METHYL-4-(4-FLUORO PHENYL) PIPERIDINE	0.81 kg
		2	SESAMOL	0.55 kg
		3	DIMETHYL SULFOXIDE	1.916 kg
		4	ISOPROPYL ALCOHOL (IPA)	2.523 kg
		5	METHANOL	1.367 kg
		6	ACETONE	4.95 kg

RA concerned may take further necessary action as per above decision of NC.

182	**Case No.:56/12/82-ALC4/2018**	Party Name:SANJIVANI PARANTERAL LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00683/AM19/	RLA File :03/95/040/00227/AM19/	Lic.No/Date:0310821651 13.06.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

183	**Case No.:209/12/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00836/AM19/	RLA File :05/24/040/00117/AM19/	Lic.No/Date:0510406899 18.06.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) COA of import item from foreign supplier.. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

184	**Case No.:273/10/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00560/AM19/	RLA File :03/94/040/00224/AM19/	Lic.No/Date:0310821762 19.06.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Complete technical details as per Appendix 4 E and (ii) Exact Chemical name of export product. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

185	**Case No.:278/10/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00565/AM19/	RLA File :03/94/040/00223/AM19/	Lic.No/Date:0310821761 19.06.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Complete technical details as per Appendix 4 E and In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

186	**Case No.:208/12/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00835/AM19/	RLA File :04/24/040/00063/AM19/	Lic.No/Date:0410164428 21.06.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

187	**Case No.:175/12/82-ALC4/2018**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00802/AM19/	RLA File :22/24/040/00028/AM19/	Lic.No/Date:2210015928 22.06.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

188	**Case No.:35/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01013/AM19/	RLA File :09/24/040/00136/AM19/	Lic.No/Date:0910066375 22.06.2018	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

189	**Case No.:71/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01049/AM19/	RLA File :09/24/040/00134/AM19/	Lic.No/Date:0910066374 22.06.2018	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

190	**Case No.:76/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01054/AM19/	RLA File :09/24/040/00135/AM19/	Lic.No/Date:0910066376 22.06.2018	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

191	**Case No.:214/13/82-ALC4/2018**	Party Name:FOURRTS (INDIA) LABORATORIES P LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01192/AM19/	RLA File :04/24/040/00036/AM19/	Lic.No/Date:0410164438 22.06.2018	Defer Date
	Decision: Application received from RLA, Chennai. Deferred for comments of TE.			

192	**Case No.:274/10/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00561/AM19/	RLA File :03/95/040/00235/AM19/	Lic.No/Date:0310821895 25.06.2018	Defer Date
	Decision: The Committee considered the case as per Agenda and it was noted that the firm vide letter dated 13.05.2019 has furnished its reply. The case is deferred for comments of TE.			

193	**Case No.:185/13/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01163/AM19/	RLA File :34/24/040/00109/AM19/	Lic.No/Date:3410044282 26.06.2018	Defer Date
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

194	**Case No.:275/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00562/AM19/	RLA File :03/94/040/00258/AM19/	Lic.No/Date:0310821966 27.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Calcipotrene Ointment 60gm Taro (Calcitrene Ointment USP 0.005%) (Pack Size 60gm) (Net Wt. of Calcipotriol Anhydrous is 0.090 Kgs.)	30000.000 Packs	1	Calcipotriol Anhydrous	2.2664 kg
CALCITRENE OINTMENT 0.005% 10X5 GM (Calcitrene Ointment USP 0.005%) (Pack Size 5gm) (Net Wt. of Calcipotriol Anhydrous is 0.188 Kgs.)	75000.000 Packs			
CALCITRENE OINTMENT 0.005% 60 GM (Calcitrene Ointment USP 0.005%) (Pack Size 60gm) (Net Wt. of Calcipotriol Anhydrous is 0.084 Kgs.)	28000.000 Packs			
Calcipotriene Ointment 120gm Taro (Calcitrene Ointment USP 0.005%) (Pack Size 120gm) (Net Wt. of Calcipotriol Anhydrous is 0.450 Kgs.)	75000.000 Packs			
Calcitrene Ointment 120gm Taro (Calcitrene Ointment USP 0.005%) (Pack Size 120gm) (Net Wt. of Calcipotriol Anhydrous is 0.270 Kgs.)	45000.000 Packs			
Calcipotriene Cream 0.005% 60gm (Calcitrene Cream USP 0.005%) (Pack Size 60gm) (Net Wt. of Calcipotriol Anhydrous is 0.240 Kgs.)	80000.000 Packs			

RA concerned may take further necessary action as per above decision of NC.

195	**Case No.:117/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01095/AM19/	RLA File :09/24/040/00150/AM19/	Lic.No/Date:0910066395 27.06.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

196	**Case No.:211/12/82-ALC4/2018**	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00838/AM19/	RLA File :05/23/040/00136/AM19/	Lic.No/Date:0510406995 28.06.2018	Defer Date
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

197	**Case No.:213/12/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00840/AM19/	RLA File :04/24/040/00075/AM19/	Lic.No/Date:0410164455 29.06.2018	Defer Date
	Decision: Application received from RLA, Chennai. Deferred for comments of TE.			

198	**Case No.:214/12/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00841/AM19/	RLA File :05/23/040/00024/AM19/	Lic.No/Date:0510407023 29.06.2018	Defer Date
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

199	**Case No.:221/12/82-ALC4/2018**	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00848/AM19/	RLA File :30/24/040/00017/AM19/	Lic.No/Date:3010104375 29.06.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Complete technical details as per Appendix 4E and (ii) Production Consumption data duly certified by CA. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

200	**Case No.:260/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01238/AM19/	RLA File :03/94/040/00271/AM19/	Lic.No/Date:0310822054 29.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Hydrocortison Butyrate Cream - Lipophilic 0.1% 45gm (Net. wt. of Hydrocortisone Butyarte Micronized USP is 11.2500 Kgs.)	250000.000 Packs	1	Hydrocortisone Butyarte Micronized USP	20.655 kg
Hydrocortison Butyrate Cream - Lipophilic 0.1% 60gm (Net. wt. of Hydrocortisone Butyarte Micronized USP is 9.000 Kgs.)	15000.000 Packs			

RA concerned may take further necessary action as per above decision of NC.

201	**Case No.:37/13/82-ALC4/2018**	Party Name:SIDDHARTHCARBOCHEM PRODUCTS LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01015/AM19/	RLA File :03/95/040/00250/AM19/	Lic.No/Date:0310822057 02.07.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
METHYL SALICYLATE (MIN. 99%) (PHENOL FREE)	1 kg	1.	SALICYLIC ACID	1.1715 kg
		2	METHANOL	Not allowed as firm has procured domestically

RA may take appropriate action as per the decision of Norms Committee.

202	**Case No.:298/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01276/AM19/	RLA File :03/94/040/00274/AM19/	Lic.No/Date:0310822084 02.07.2018	Defer Date

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

203	**Case No.:241/13/82-ALC4/2018**	Party Name:CLARIANT CHEMICALS [INDIA] LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01219/AM19/	RLA File :03/94/040/00291/AM19/	Lic.No/Date:0310822143 05.07.2018	Defer Date

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019:

(i) Complete chemical reaction showing molecular weight ; and
(ii) Percentage of yield on molar basis.

In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.

204	**Case No.:63/12/82-ALC4/2018**	Party Name:MERCK LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00690/AM19/	RLA File :03/95/040/00326/AM19/	Lic.No/Date:0310822153 06.07.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Thiamine Disulfide	1 kg	1	Thiamine HCL	1.4199 kg
		2	Sodium Hydroxide Pellets	0.4605 kg
		3	Potassium Hexacyanoferate III GR	0.0022 kg
		4	Hydrochloric Acid Fuming 37%	0.3356 kg
		5	Hydrogen Peroxide Solution 35% extra pure	0.2157 kg
		6	Acetone	0.6023 Litre

RA concerned may take further necessary action as per above decision of NC.

205	**Case No.:174/12/82-ALC4/2018**	Party Name:SHREE GANESH VYAPAR UDYOG	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00801/AM19/	RLA File :03/95/040/00303/AM19/	Lic.No/Date:0310822156 06.07.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
REGENERATED METHYL METHACRYLATE MONOMER (CRUDE/BLACK). NET CONTENT:1)ACRYLIC STRIP/REGRIND/LUMPS (ITC(HS) CODE 39031990, 39069090,39209999) :1,00,000.000 KILOGRAM	1 kg	1	ACRYLIC STRIP/REGRIND/LUMPS/ (ITC(HS) CODE 39031990, 39069090,39209999).	1.10 kg

RA may take appropriate action as per the decision of Norms Committee.

206	**Case No.:249/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01227/AM19/	RLA File :03/94/040/00298/AM19/	Lic.No/Date:0310822175 06.07.2018	Defer Date

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

207	**Case No.:247/12/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00874/AM19/	RLA File :05/24/040/00203/AM19/	Lic.No/Date:0510407132 09.07.2018	Defer Date

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

208	**Case No.:250/13/82-ALC4/2018**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01228/AM19/	RLA File :03/94/040/00285/AM19/	Lic.No/Date:0310822211 10.07.2018	Defer Date

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

209	**Case No.:96/12/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00723/AM19/	RLA File :03/95/040/00332/AM19/	Lic.No/Date:0310822247 11.07.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

210	**Case No.:93/13/82-ALC4/2018**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01071/AM19/	RLA File :09/24/040/00172/AM19/	Lic.No/Date:0910066447 12.07.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

211	**Case No.:311/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01289/AM19/	RLA File :34/24/040/00139/AM19/	Lic.No/Date:3410044328 12.07.2018	Defer Date
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

212	**Case No.:91/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01069/AM19/	RLA File :09/24/040/00177/AM19/	Lic.No/Date:0910066455 13.07.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

213	**Case No.:98/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01076/AM19/	RLA File :09/24/040/00176/AM19/	Lic.No/Date:0910066454 13.07.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

214	**Case No.:100/13/82-ALC4/2018**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01078/AM19/	RLA File :09/24/040/00188/AM19/	Lic.No/Date:0910066457 13.07.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

215	**Case No.:102/13/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01080/AM19/	RLA File :09/24/040/00184/AM19/	Lic.No/Date:0910066456 13.07.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

216	**Case No.:237/10/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00524/AM19/	RLA File :31/83/040/00050/AM19/	Lic.No/Date:3110067115 16.07.2018	Defer Date
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

217	**Case No.:189/13/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01167/AM19/	RLA File :34/24/040/00114/AM19/	Lic.No/Date:3410044333 16.07.2018	Defer Date
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

218	**Case No.:297/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01275/AM19/	RLA File :03/94/040/00309/AM19/	Lic.No/Date:0310822322 16.07.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

219	**Case No.:99/12/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00726/AM19/	RLA File :03/95/040/00349/AM19/	Lic.No/Date:0310822345 17.07.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

220	**Case No.:300/13/82-ALC4/2018**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01278/AM19/	RLA File :03/94/040/00312/AM19/	Lic.No/Date:0310822337 17.07.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

221	**Case No.:87/13/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01065/AM19/	RLA File :09/24/040/00148/AM19/	Lic.No/Date:0910066481 19.07.2018	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

222	**Case No.:255/12/82-ALC4/2018**	Party Name:ESKAG PHARMA PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00882/AM19/	RLA File :02/24/040/00064/AM19/	Lic.No/Date:0210208597 20.07.2018	Defer Date
	Decision: Application received from RLA, Kolkata. Deferred for comments of TE.			

223	**Case No.:263/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01241/AM19/	RLA File :03/94/040/00341/AM19/	Lic.No/Date:0310822486 20.07.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

224	**Case No.:238/13/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01216/AM19/	RLA File :03/94/040/00330/AM19/	Lic.No/Date:0310822521 23.07.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

225	**Case No.:248/13/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01226/AM19/	RLA File :03/94/040/00323/AM19/	Lic.No/Date:0310822498 23.07.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

226	**Case No.:78/12/82-ALC4/2018**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00705/AM19/	RLA File :03/95/040/00394/AM19/	Lic.No/Date:0310822552 24.07.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

227	**Case No.:34/13/82-ALC4/2018**	Party Name:NITIKA PHARMACEUTICAL SPECIALITIES PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01012/AM19/	RLA File :50/24/040/00013/AM19/	Lic.No/Date:5010002462 24.07.2018	Defer Date
	Decision: Application received from RLA, Nagpur. Deferred for comments of TE.			

228	**Case No.:78/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01056/AM19/	RLA File :09/24/040/00205/AM19/	Lic.No/Date:0910066505 24.07.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

229	**Case No.:245/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01223/AM19/	RLA File :03/94/040/00361/AM19/	Lic.No/Date:0310822600 25.07.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

230	**Case No.:323/13/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01301/AM19/	RLA File :34/24/040/00140/AM19/	Lic.No/Date:3410044364 25.07.2018	Defer Date
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

231	**Case No.:246/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01224/AM19/	RLA File :03/94/040/00380/AM19/	Lic.No/Date:0310822665 27.07.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.
1	FLUCORT N SKIN CREAM (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 1.210 Kgs .& NEOMYCIN SULPHATE BP is 24.200 Kgs)	322660.000 Packs
2	FLUCORT SKIN CREAM (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 1.210 Kgs.)	322660.000 Packs
3	FLUCORT SKIN CREAM(Pack Size 10 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.605 Kgs.)	242000.000 Packs
4	FLUCORT SKIN CREAM (Pack Size 5 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 1.210 Kgs.)	968000.000 Packs
5	FLUOCINOLONE CREAM (TDR) ET (Pack Size 10 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	96800.000 Packs
6	CYNOZET CREAM 0.025% (Pack Size 5 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	193600.000
7	CYNOZET CREAM 0.025%(Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	64532.000 Packs
8	SUPRICORT CREAM (Pack Size 5 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.726 Kgs.)	580800.000 Packs
9	SUPRICORT CREAM (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.726 Kgs.)	193596.000 Packs
10	SUPRICORT CREAM (Pack Size 250 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	3872.000 Packs
11	SUPRICORT N CREAM (Pack Size 5 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.& NEOMYCIN SULPHATE BP is 4.840 Kgs)	193600.000 Packs
12	SUPRICORT N CREAM (USP) (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs. & NEOMYCIN SULPHATE BP is 4.840 Kgs)	64532.000 Packs

13	Flucort C Cream (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.095 Kgs)	63332.000 Packs
14	FLUCORT C OINTMENT (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.605 Kgs.)	161330.000 Packs
15	GLENCORT GEL 5GM (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.452 Kgs.)	361600.000 Packs
16	GLENCORT GEL 30GM (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.484 Kgs.)	64535.000 Packs
17	FLUCORT MZ SKIN OINTMENT (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.145 Kgs.)	96798.000 Packs

Sl. No.	Import items	Qty.
1	FLUOCINOLONE ACETONIDE BP	9.0984 kg
2	NEOMYCIN SULPHATE BP	34.5576 kg

RA concerned may take further necessary action as per above decision of NC.

232	**Case No.:283/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01261/AM19/	RLA File :03/94/040/00198/AM19/	Lic.No/Date:0310822656 27.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

233	**Case No.:284/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01262/AM19/	RLA File :03/94/040/00197/AM19/	Lic.No/Date:0310822657 27.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

234	**Case No.:285/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01263/AM19/	RLA File :03/94/040/00160/AM19/	Lic.No/Date:0310822659 27.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

235	**Case No.:286/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01264/AM19/	RLA File :03/94/040/00126/AM19/	Lic.No/Date:0310822660 27.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

236	**Case No.:288/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01266/AM19/	RLA File :03/94/040/00193/AM19/	Lic.No/Date:0310822658 27.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

237	**Case No.:324/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01302/AM19/	RLA File :34/24/040/00150/AM19/	Lic.No/Date:3410044367 27.07.2018	Defer Date
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

238	**Case No.:240/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01218/AM19/	RLA File :03/94/040/00142/AM19/	Lic.No/Date:0310822704 30.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

239	**Case No.:242/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01220/AM19/	RLA File :03/94/040/00109/AM19/	Lic.No/Date:0310822702 30.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

240	**Case No.:243/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01221/AM19/	RLA File :03/94/040/00196/AM19/	Lic.No/Date:0310822700 30.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

241	**Case No.:239/13/82-ALC4/2018**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01217/AM19/	RLA File :03/94/040/00390/AM19/	Lic.No/Date:0310822723 31.07.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

242	**Case No.:271/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01249/AM19/	RLA File :03/94/040/00162/AM19/	Lic.No/Date:0310822732 31.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

243	**Case No.:272/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01250/AM19/	RLA File :03/94/040/00192/AM19/	Lic.No/Date:0310822731 31.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

244	**Case No.:273/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01251/AM19/	RLA File :03/94/040/00141/AM19/	Lic.No/Date:0310822729 31.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

245	**Case No.:282/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01260/AM19/	RLA File :03/94/040/00158/AM19/	Lic.No/Date:0310822734 31.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

246	**Case No.:221/13/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01199/AM19/	RLA File :34/24/040/00115/AM19/	Lic.No/Date:3410044381 01.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/AM19 dated 13.11.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFTAZIDIME FOR INJECTION USP 1000 mg, 10 ml vail (Each vial contains sterile ceftazidime pentahydrate USP eq to ceftazidime 1000mg)	1 No.	1.	Ceftazidime for Injection (mix with Sodium Carbonate)	1.281 gm

RA may take appropriate action as per the decision of Norms Committee.

247	**Case No.:19/12/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00646/AM19/	RLA File :05/23/040/00214/AM19/	Lic.No/Date:0510407421 02.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Eptifibatide Injection 2mg/ml (10ml fill)Export Product Net Weight - 0.4133 Kilogram. Import & Export to be governed as per Policy Circular no. 9 dated 30.06.2003 as amended	20661.000 Number	1	EPTIFIBATIDE Relevant Bulk Drug.	1.7563 kg
Eptifibatide Injection 75mg/100mL (0.75mg/mL) Export Product Net Weight - 1.240 Kilogram. Import & Export to be governed as per Policy Circular no. 9 dated 30.06.2003 as amended	16529.000 Number			

RA concerned may take further necessary action as per above decision of NC.

248	**Case No.:296/12/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00923/AM19/	RLA File :61/24/040/00004/AM19/	Lic.No/Date:6110001530 02.08.2018	Defer Date
	Decision: Application received from RLA, Dehradun. Deferred for comments of TE.			

249	**Case No.:265/13/82-ALC4/2018**	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01243/AM19/	RLA File :03/94/040/00178/AM19/	Lic.No/Date:0310822825 02.08.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

250	**Case No.:276/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01254/AM19/	RLA File :03/94/040/00392/AM19/	Lic.No/Date:0310822799 02.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

251	**Case No.:277/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01255/AM19/	RLA File :03/94/040/00394/AM19/	Lic.No/Date:0310822798 02.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

252	**Case No.:278/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01256/AM19/	RLA File :03/94/040/00391/AM19/	Lic.No/Date:0310822797 02.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

253	**Case No.:279/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01257/AM19/	RLA File :03/94/040/00393/AM19/	Lic.No/Date:0310822800 02.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

254	**Case No.:280/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01258/AM19/	RLA File :03/94/040/00368/AM19/	Lic.No/Date:0310822789 02.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Omeprazole DR Capsules USP 10mg (Pack size 30 tabs) (Net wt. of SUGAR SPHERES USP-NF(850-1000) is 144.000 Kgs)	120000.000	1	SUGAR SPHERES USP-NF(850-1000	57907.20 kg
Omeprazole DR Capsules USP 10mg (Pack size 100 tabs) (Net wt. of SUGAR SPHERES USP-NF(850-1000) is 259.200 Kgs)	64800.000			
Omeprazole DR Capsules USP 20mg (Pack size 30 tabs)(Net wt. of SUGAR SPHERES USP-NF(850-1000) is 432.000 Kgs)	180000.000			
Omeprazole DR Capsules USP 20mg (Pack size 100 tabs)(Net wt. of SUGAR SPHERES USP-NF(850-1000) is 1728.000 Kgs)	216000.000			
Omeprazole DR Capsules USP 20mg (Pack size 1000 tabs)(Net wt. of SUGAR SPHERES USP-NF(850-1000) is 20664.000 Kgs)	258300.000			
Omeprazole DR Capsules USP 40mg (Pack size 30 tabs)(Net wt. of SUGAR SPHERES USP-NF(850-1000) is 816.600 Kgs)	320000.000			
Omeprazole DR Capsules USP 40mg (Pack size 90 tabs) (Net wt. of SUGAR SPHERES USP-NF(850-1000) is 5712.010 Kgs)	746668.000			

Omeprazole DR Capsules USP 40mg (Pack size 100 tabs)(Net wt. of SUGAR SPHERES USP-NF(850-1000) is 1632.000 Kgs)	192000.000			
Omeprazole DR Capsules USP 40mg (Pack size 1000 tabs) (Net wt. of SUGAR SPHERES USP-NF(850-1000) is 26520.000 Kgs)	312000.000			

RA concerned may take further necessary action as per above decision of NC.

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Case No.:281/13/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
HQ File :01/82/050/01259/AM19/	RLA File :03/94/040/00373/AM19/	Lic.No/Date:0310822791 02.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 03/AM19 dated 05.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.	Import items	Qty.
1	Clobetasol Propionate Cream USP 0.05% (Pack Size 15gm) (Net Weight of Clobetasol Propionate USP (Micronized) 1.125 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	7.65 mg / 15 gm/pack
2	Clobetasol Propionate Cream USP 0.05% (Pack size 30gm) (Net Weight of Clobetasol Propionate USP (Micronized)1.125 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	15.30 mg / 30 gm/pack
3	Clobetasol Propionate Cream USP 0.05% (Pack size 45 gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.675 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	22.95 mg / 45 gm/pack
4	Clobetasol Propionate Cream USP 0.05% (Pack size 60gm) (Net Weight of Clobetasol Propionate USP (Micronized) 2.250 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	30.60 mg / 60 gm/pack
5	Clobetasol Propionate Ointment USP 0.05% (Pack size 15gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.225 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	7.65 mg / 15 gm/pack
6	Clobetasol Propionate Ointment USP 0.05% (Pack size 30gm) (Net Weight of Clobetasol Propionate USP (Micronized) 1.125 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	15.30 mg / 30 gm/pack

7	Clobetasol Propionate Ointment USP 0.05% (Pack size 45gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.675 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	22.95 mg / 45 gm/pack
8	Clobetasol Propionate Ointment USP 0.05% (Pack size 60gm) (Net Weight of Clobetasol Propionate USP (Micronized) 2.250 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	30.60 mg / 60 gm/pack
9	Clobetasol Propionate Spray 0.05% (Pack size 59ml) (Net Weight of Clobetasol Propionate USP (Micronized) 0.885 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	30.09 mg/ 59 ml pack
10	Clobetasol Propionate Spray 0.05% (Pack size 125ml) (Net Weight of Clobetasol Propionate USP (Micronized) 4.688 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	63.75 mg/ 125 ml pack
11	Clobetasol Prop. Top Sol USP, 0.05% 25ml (Net Weight of Clobetasol Propionate USP (Micronized) 0.750 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	12.75 mg/25 ml pack
12	Clobetasol Prop. Top Sol USP, 0.05% 50ml (Net Weight of Clobetasol Propionate USP (Micronized) 1.000 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	25.50 mg / 50 ml pack
13	Clobetasol Pro Shampoo, 0.05 % 118ml (Net Weight of Clobetasol Propionate USP (Micronized) 2.360 Kgs)	1 Number	CLOBETASOL PROPIONATE USP (MICRONIZED)	60.18 mg / 118 ml pack

RA may take appropriate action as per the decision of Norms Committee.

256	**Case No.:77/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01055/AM19/	RLA File :09/24/040/00211/AM19/	Lic.No/Date:0910066546 03.08.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

257	**Case No.:141/13/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01119/AM19/	RLA File :03/95/040/00342/AM19/	Lic.No/Date:0310822835 03.08.2018	Defer Date
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

258	**Case No.:266/13/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01244/AM19/	RLA File :03/94/040/00399/AM19/	Lic.No/Date:0310822847 03.08.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

259	**Case No.:267/13/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01245/AM19/	RLA File :03/94/040/00400/AM19/	Lic.No/Date:0310822848 03.08.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

260	**Case No.:25/13/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01003/AM19/	RLA File :05/24/040/00266/AM19/	Lic.No/Date:0510407451 06.08.2018	Defer Date
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

261	**Case No.:293/13/82-ALC4/2018**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01271/AM19/	RLA File :03/94/040/00416/AM19/	Lic.No/Date:0310822858 06.08.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

262	**Case No.:11/13/82-ALC4/2018**	Party Name:SRI VYJAYANTHI LABS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00989/AM19/	RLA File :26/24/040/00007/AM19/	Lic.No/Date:2610012846 07.08.2018	Defer Date
	Decision: Application received from RLA. Deferred for comments of TE.			

263	**Case No.:289/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01267/AM19/	RLA File :03/94/040/00404/AM19/	Lic.No/Date:0310822880 07.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

264	**Case No.:290/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01268/AM19/	RLA File :03/94/040/00401/AM19/	Lic.No/Date:0310822878 07.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

265	**Case No.:291/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01269/AM19/	RLA File :03/94/040/00407/AM19/	Lic.No/Date:0310822882 07.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

266	**Case No.:292/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01270/AM19/	RLA File :03/94/040/00411/AM19/	Lic.No/Date:0310822872 07.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/AM19 dated 31.08.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Item	Norms for 1 No. Tablet of import item	
		Norethindrone Acetate	Ethinyl Estradiol
1.	Norethindrone Acetate & Ethinyl Estradiol Tabs. 0.5 & 0.0025 mg (Fem HRT) (Pack Size 84 Tabs.) (Net Wt. of Norethindrone Acetate is 7.350 Kgs.)	0.51 mg	0.00255 mg
2.	Norethindrone Acetate & Ethinyl Estradiol Tabs. 1mg & 0.005mg (Fem HRT) (Pack Size 84 Tabs.) (Net Wt. of Norethindrone Acetate is 12.600 Kgs.)	1.02 mg	0.0051 mg
3.	Norethindrone Acetate & Ethinyl Estradiol Tabs. 1 & 0.02 mg (Loestrin 21 1/20) (Pack Size 63 Tabs.) (Net Wt. of Norethindrone Acetate is 9.450 Kgs.)	0.1.02 mg	0.0204 mg
4.	Norethindrone Acetate Tab. USP 5mg (NETA) (Pack Size 30 Tabs.) (Net Wt. of Norethindrone Acetate is 0.375 Kgs.)	5.10 mg	Nil
5.	Norethindrone Acetate Tab. USP 5mg (NETA) (Pack Size 90 Tabs.) (Net Wt. of Norethindrone Acetate is 1.125 Kgs.)	5.10 mg	Nil
6.	Norethindrone Acetate Tab. USP 5mg (Pack Size 50 Tabs.) (Net Wt. of Norethindrone Acetate is 0.625 Kgs.)	5.10 mg	Nil
7.	Norethindrone Acetate & Ethinyl Estradiol Tabs. 1mg & 0.005mg US (Fem HRT) (Pack Size 90 Tabs.) (Net Wt. of Norethindrone Acetate is 0.225 Kgs.)	1.02 mg	0.0051 mg
	Norethindrone Acetate&EE Tab 1.0/0.02mg (Net Wt. of Norethindrone Acetate is 1.575 Kgs.)		
8.	Norethindrone Acetate&EE Tab 1.0/0.02mg Nor ACE& EE Tabs & Fe Fumarate (21/7 Regimen) / Hailey FE 1/20 (Net Wt. of Norethindrone Acetate is 0.945 Kgs.)	1.02 mg	0.0204 mg
9.	Minastrin24Fe (Norethindrone Acetate and Ethinyl Estradiol Chewable Tablets, 1 mg/0.02 mg and Ferrous Fumarate Tablets USP, 75 mg) (Net Wt. of Norethindrone Acetate is 3.600 Kgs.)	1.02 mg	0.0204 mg
10.	Norethindrone/EE Tablets [21] (Loestrin (r) 1.5/30) (Microgestin 21 1.5/30) (Pack Size 63 Tabs.) (Net Wt. of Norethindrone Acetate is 4.725 Kgs.)	1.53 mg	0.0306 mg
11	Norethindrone/EE/Fe Tablets [21/7] (Loestrin (r) Fe 1.5/30) (Microgestin Fe) (Pack Size 84 Tabs.) (Net Wt. of Norethindrone Acetate is 4.725 Kgs.)	1.53 mg	0.0306 mg
12	Norethindrone Acetate EE & FE Fumarate (Loestrin 24FE) 28x3 (Pack Size 84 Tabs.) (Net Wt. of Norethindrone Acetate is 3.600 Kgs.)	1.02 mg	0.0204 mg

RA may take appropriate action as per the decision of Norms Committee.

267	**Case No.:295/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01273/AM19/	RLA File :03/94/040/00402/AM19/	Lic.No/Date:0310822879 07.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

268	**Case No.:296/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01274/AM19/	RLA File :03/94/040/00101/AM19/	Lic.No/Date:0310822877 07.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

269	**Case No.:301/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01279/AM19/	RLA File :03/94/040/00106/AM19/	Lic.No/Date:0310822876 07.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

270	**Case No.:172/13/82-ALC4/2018**	Party Name:TIDE INDUSTRIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01150/AM19/	RLA File :34/24/040/00094/AM19/	Lic.No/Date:3410044399 08.08.2018	Defer Date
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

271	**Case No.:294/13/82-ALC4/2018**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01272/AM19/	RLA File :03/94/040/00364/AM19/	Lic.No/Date:0310822933 08.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TRI ISODECYL PHOSPHITE	1 kg	1	YELLOW PHOSPHORUS	0.065 kg
		2	PHENOL	0.090 kg
		3	ISODECYL ALCOHOL	0.973 kg

RA may take appropriate action as per the decision of Norms Committee.

272	**Case No.:134/13/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01112/AM19/	RLA File :03/95/040/00445/AM19/	Lic.No/Date:0310822942 09.08.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

273	**Case No.:173/13/82-ALC4/2018**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01151/AM19/	RLA File :34/24/040/00147/AM19/	Lic.No/Date:3410044409 09.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 282-ALC4/2018 dated 16.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
2-ETHYL HEXANOYL CHLORIDE	kg	1	2-ETHYL HEXANOIC ACID	0.952 kg

RA may take appropriate action as per the decision of Norms Committee.

274	**Case No.:234/13/82-ALC4/2018**	Party Name:LASENOR INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01212/AM19/	RLA File :50/24/040/00015/AM19/	Lic.No/Date:5010002465 09.08.2018	Defer Date
	Decision: Application received from RLA, Nagpur. Deferred for comments of TE.			

275	**Case No.:133/13/82-ALC4/2018**	Party Name:RUBICON RESEARCH PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01111/AM19/	RLA File :03/95/040/00417/AM19/	Lic.No/Date:0310822983 10.08.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

276	**Case No.:146/13/82-ALC4/2018**	Party Name:SIDDHARTH CARBOCHEM PRODUCTS LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01124/AM19/	RLA File :03/95/040/00462/AM19/	Lic.No/Date:0310823016 13.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
METHYL SALICYLATE (MIN. 99%) (PHENOL FREE)	1 kg	1.	SALICYLIC ACID	1.1715 kg
		2	METHANOL	Not allowed as firm has procured domestically

RA may take appropriate action as per the decision of Norms Committee.

277	**Case No.:305/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01283/AM19/	RLA File :03/94/040/00418/AM19/	Lic.No/Date:0310823011 13.08.2018	Defer Date

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

278	**Case No.:128/13/82-ALC4/2018**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01106/AM19/	RLA File :03/95/040/00473/AM19/	Lic.No/Date:0310823049 14.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2014 dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
SUN HQEE (Hydroquinone Ethoxylate)	1 kg	1	Hydroquinone	0.625 kg
		2	Ethylene Oxide	0.494 kg

RA may take appropriate action as per the decision of Norms Committee.

279	**Case No.:306/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01284/AM19/	RLA File :03/94/040/00446/AM19/	Lic.No/Date:0310823058 14.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

280	**Case No.:307/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01285/AM19/	RLA File :03/94/040/00439/AM19/	Lic.No/Date:0310823050 14.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

281	**Case No.:380/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01358/AM19/	RLA File :03/94/040/00440/AM19/	Lic.No/Date:0310823052 14.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

282	**Case No.:381/13/82-**	Party Name:ARCH	Meet No/Date:1/82-	**Status:**

	ALC4/2018	PHARMALABS LTD	ALC4/2019 03.06.2019	**Deferred**
	HQ File :01/82/050/01359/AM19/	RLA File :03/94/040/00431/AM19/	Lic.No/Date:0310823037 14.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

283	**Case No.:383/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01361/AM19/	RLA File :03/94/040/00444/AM19/	Lic.No/Date:0310823055 14.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

284	**Case No.:401/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01379/AM19/	RLA File :03/94/040/00438/AM19/	Lic.No/Date:0310823046 14.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

285	**Case No.:402/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01380/AM19/	RLA File :03/94/040/00436/AM19/	Lic.No/Date:0310823044 14.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

286	**Case No.:403/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01381/AM19/	RLA File :03/94/040/00437/AM19/	Lic.No/Date:0310823045 14.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

287	**Case No.:409/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01387/AM19/	RLA File :03/94/040/00445/AM19/	Lic.No/Date:0310823062 14.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

288	**Case No.:410/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01388/AM19/	RLA File :03/94/040/00443/AM19/	Lic.No/Date:0310823066 14.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

289	**Case No.:411/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01389/AM19/	RLA File :03/94/040/00442/AM19/	Lic.No/Date:0310823060 14.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

290	**Case No.:413/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01391/AM19/	RLA File :03/94/040/00441/AM19/	Lic.No/Date:0310823048 14.08.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

291	**Case No.:89/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01067/AM19/	RLA File :09/24/040/00227/AM19/	Lic.No/Date:0910066569 16.08.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

292	**Case No.:198/13/82-ALC4/2018**	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01176/AM19/	RLA File :07/24/040/00128/AM19/	Lic.No/Date:0710113726 17.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CAFFEINE	10020 kg	1	Crude Caffeine (decaffeination from green coffee)Purity 53.69%	17600 kg
COFFEE EXTRACTS	6150 kg			

RA concerned may take further necessary action as per above decision of NC.

293	**Case No.:151/13/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01129/AM19/	RLA File :03/95/040/00489/AM19/	Lic.No/Date:0310823127 20.08.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

294	**Case No.:326/13/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01304/AM19/	RLA File :31/83/040/00082/AM19/	Lic.No/Date:3110067147 20.08.2018	Defer Date
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

295	**Case No.:370/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01348/AM19/	RLA File :03/94/040/00448/AM19/	Lic.No/Date:0310823140 20.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Drospirenone and Ethinyl Estradiol Tablets (YASMIN) 3 mg / 0.03 mg (Pack 3 x 28s) (Net wt of Drospirenone is 47.250 Kgs)	250000.000 Packs	1	Drospirenone	101.0718 kg
Drospirenone and Ethinyl Estradiol Tablets (YAZ) (Pack 3 x 28s) 3 mg / 0.02 mg (Net wt of Drospirenone is 51.840 Kgs)	240000.000 Packs			

RA concerned may take further necessary action as per above decision of NC.

296	**Case No.:130/13/82-ALC4/2018**	Party Name:PRO-LIFE BIO-CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01108/AM19/	RLA File :03/95/040/00470/AM19/	Lic.No/Date:0310823271 24.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
1-METHYLAMINO-4-BROMO ANTHRAQUINONE	1 kg	1	1-NITROANTHRAQUINONE	1.234 kg

RA concerned may take further necessary action as per above decision of NC.

297	**Case No.:142/13/82-ALC4/2018**	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01120/AM19/	RLA File :03/95/040/00456/AM19/	Lic.No/Date:0310823254 24.08.2018	Defer Date

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

298	**Case No.:149/13/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01127/AM19/	RLA File :03/95/040/00423/AM19/	Lic.No/Date:0310823249 24.08.2018	Defer Date
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

299	**Case No.:209/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01187/AM19/	RLA File :31/83/040/00081/AM19/	Lic.No/Date:3110067162 24.08.2018	Defer Date
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

300	**Case No.:86/13/82-ALC4/2018**	Party Name:RAKSHIT PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01064/AM19/	RLA File :09/24/040/00239/AM19/	Lic.No/Date:0910066593 27.08.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

301	**Case No.:150/13/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01128/AM19/	RLA File :03/95/040/00413/AM19/	Lic.No/Date:0310823301 27.08.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

302	**Case No.:164/13/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01142/AM19/	RLA File :52/24/040/00044/AM19/	Lic.No/Date:5210042742 27.08.2018	Defer Date
	Decision: Application received from RLA, Surat. Deferred for comments of TE.			

303	**Case No.:165/13/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01143/AM19/	RLA File :52/24/040/00046/AM19/	Lic.No/Date:5210042743 27.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018 dated 16.10.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2-HYDROXY 4-METHOXY BENZALDEHYDE / MOSAL / DCPC / SR 119	1 kg	1	RESORCINOL	1.83 kg
		2	ETHYLENE DICHLORIDE	0.972 kg
		3	DIMETHYL FORMAMIDE	1.378 kg
		4	ACETONE	1.000 kg
		5	POTASSIUM CARBONATE	0.972 kg

RA may take appropriate action as per the decision of Norms Committee.

304	**Case No.:148/13/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01126/AM19/	RLA File :03/95/040/00406/AM19/	Lic.No/Date:0310823341 28.08.2018	Defer Date

Decision: The Committee decided to refer the case to Special Committee for further consideration.

305	**Case No.:368/13/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01346/AM19/	RLA File :03/94/040/00340/AM19/	Lic.No/Date:0310823354 28.08.2018	Defer Date

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

306	**Case No.:369/13/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01347/AM19/	RLA File :03/94/040/00413/AM19/	Lic.No/Date:0310823358 28.08.2018	Defer Date

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

307	**Case No.:436/13/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01414/AM19/	RLA File :05/24/040/00307/AM19/	Lic.No/Date:0510407628 28.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2014 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TRIAMCINOLONE ACETONIDE MICRONISED	99 kg	1	TRIAMCINOLONE ACETONIDE	99 kg

RA may take appropriate action as per the decision of Norms Committee.

308	**Case No.:85/13/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01063/AM19/	RLA File :09/24/040/00246/AM19/	Lic.No/Date:0910066602 29.08.2018	Defer Date

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

309	**Case No.:147/13/82-ALC4/2018**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01125/AM19/	RLA File :03/95/040/00537/AM19/	Lic.No/Date:0310823401 29.08.2018	Defer Date

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

310	**Case No.:84/13/82-ALC4/2018**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01062/AM19/	RLA File :09/24/040/00251/AM19/	Lic.No/Date:0910066620 03.09.2018	Defer Date

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

311	**Case No.:88/13/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01066/AM19/	RLA File :09/24/040/00247/AM19/	Lic.No/Date:0910066623 03.09.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

312	**Case No.:230/13/82-ALC4/2018**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01208/AM19/	RLA File :03/94/040/00403/AM19/	Lic.No/Date:0310823513 04.09.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

313	**Case No.:138/13/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01116/AM19/	RLA File :03/95/040/00515/AM19/	Lic.No/Date:0310823558 05.09.2018	Defer Date
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

314	**Case No.:435/13/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01413/AM19/	RLA File :05/23/040/00242/AM19/	Lic.No/Date:0510407689 05.09.2018	Defer Date
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

315	**Case No.:227/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01205/AM19/	RLA File :03/94/040/00518/AM19/	Lic.No/Date:0310823648 07.09.2018	Defer Date
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

316	**Case No.:429/13/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01407/AM19/	RLA File :08/24/040/00131/AM19/	Lic.No/Date:0810143413 07.09.2018	Defer Date
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

317	**Case No.:94/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01072/AM19/	RLA File :09/24/040/00273/AM19/	Lic.No/Date:0910066645 10.09.2018	Defer Date
	Decision: The firm has been requested to attend PH scheduled on 21.06.2019.			

318	**Case No.:108/13/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01086/AM19/	RLA File :05/24/040/00324/AM19/	Lic.No/Date:0510407757 12.09.2018	Defer Date
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

319	**Case No.:180/13/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01158/AM19/	RLA File :52/24/040/00050/AM19/	Lic.No/Date:5210042764 14.09.2018	Defer Date
	Decision: Application received from RLA, Surat. Deferred for comments of TE.			

320	**Case No.:395/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01373/AM19/	RLA File :03/94/040/00435/AM19/	Lic.No/Date:0310823783 17.09.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

321	**Case No.:400/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01378/AM19/	RLA File :03/94/040/00504/AM19/	Lic.No/Date:0310823779 17.09.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

322	**Case No.:399/13/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01377/AM19/	RLA File :03/94/040/00506/AM19/	Lic.No/Date:0310823810 18.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2014 dated 16.10.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import Items	Qty.
Norfloxacin	1 kg	1.	2,4 Dichloro-5-Fluoro Acetophenone(DCFA)	0.877
		2.	Dimethyl Carbonate	0.789
		3.	Sodium Hydride	0.289
		4.	Toluene	0.800
		5.	Acetic Acid	0.289
		6.	Dimethyl Sulphate	0.670
		7	Dimethyl Formamide	0.385
		8	Mono Ethyl Amine (70%)	0.439
		9	Caustic Flakes	0.410
		10	Sulfuric Acid	Not importable item
		11	Methanol	0.150

RA may take appropriate action as per the decision of Norms Committee.

323	**Case No.:176/13/82-ALC4/2018**	Party Name:VOVANTIS LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01154/AM19/	RLA File :34/24/040/00145/AM19/	Lic.No/Date:3410044518 26.09.2018	Defer Date

Decision: Application received from RLA, Vadodara. Deferred for comments of TE.

324	**Case No.:213/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01191/AM19/	RLA File :31/83/040/00094/AM19/	Lic.No/Date:3110067177 26.09.2018	Defer Date

Decision: Application received from RLA, Pune. Deferred for comments of TE.

325	**Case No.:365/13/82-ALC4/2018**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01343/AM19/	RLA File :03/94/040/00551/AM19/	Lic.No/Date:0310823993 26.09.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

326	**Case No.:439/13/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01417/AM19/	RLA File :05/23/040/00272/AM19/	Lic.No/Date:0510407887 26.09.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

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	Case No.:57/13/82-ALC4/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01035/AM19/	RLA File :05/24/040/00359/AM19/	Lic.No/Date:0510407915 27.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Cepacol Extra Strength Lozenges Cherry (2350 MG PER TABLET)	1 Number tablet (Lozenges)	1	Isomalt ST-M	1822.00 mg / tablet
		2	Lycasin 80/55 (Maltitol)	456.00 mg / tablet
		3	D&C red no. 33	0.055 mg / tablet
		4	FD&C Red no. 40	0.073 mg / tablet
		5	Benzocaine USP	15.30 mg / tablet
		6	Wild Cherry Flavour TAK	12.71 mg / tablet
		7	Cherry Bark FL NAT	4.90 mg /tablet
		8	Intensate Cool Flavour TAK052848	4.70 mg / tablet

RA may take appropriate action as per the decision of Norms Committee.

328	**Case No.:447/13/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01425/AM19/	RLA File :52/24/040/00031/AM19/	Lic.No/Date:5210042774 27.09.2018	Defer Date
	Decision: Application received from RLA, Surat. Deferred for comments of TE.			

329	**Case No.:450/13/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01428/AM19/	RLA File :52/24/040/00048/AM19/	Lic.No/Date:5210042776 27.09.2018	Defer Date
	Decision: Application received from RLA, Surat. Deferred for comments of TE.			

330	**Case No.:394/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01372/AM19/	RLA File :03/94/040/00571/AM19/	Lic.No/Date:0310824073 28.09.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

331	**Case No.:404/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01382/AM19/	RLA File :03/94/040/00564/AM19/	Lic.No/Date:0310824071 28.09.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

332	**Case No.:405/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01383/AM19/	RLA File :03/94/040/00568/AM19/	Lic.No/Date:0310824072 28.09.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

333	**Case No.:406/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01384/AM19/	RLA File :03/94/040/00569/AM19/	Lic.No/Date:0310824068 28.09.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

334	**Case No.:407/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01385/AM19/	RLA File :03/94/040/00567/AM19/	Lic.No/Date:0310824070 28.09.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

335	**Case No.:414/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01392/AM19/	RLA File :03/94/040/00565/AM19/	Lic.No/Date:0310824069 28.09.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

336	**Case No.:328/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01306/AM19/	RLA File :03/94/040/00574/AM19/	Lic.No/Date:0310824112 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

337	**Case No.:329/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01307/AM19/	RLA File :03/94/040/00587/AM19/	Lic.No/Date:0310824092 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

338	**Case No.:330/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01308/AM19/	RLA File :03/94/040/00581/AM19/	Lic.No/Date:0310824113 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

339	**Case No.:346/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01324/AM19/	RLA File :03/94/040/00590/AM19/	Lic.No/Date:0310824115 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

340	**Case No.:348/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01326/AM19/	RLA File :03/94/040/00588/AM19/	Lic.No/Date:0310824131 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

341	**Case No.:349/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01327/AM19/	RLA File :03/94/040/00591/AM19/	Lic.No/Date:0310824095 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

342	**Case No.:350/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01328/AM19/	RLA File :03/94/040/00585/AM19/	Lic.No/Date:0310824086 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

343	**Case No.:352/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01330/AM19/	RLA File :03/94/040/00603/AM19/	Lic.No/Date:0310824088 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

344	**Case No.:353/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01331/AM19/	RLA File :03/94/040/00576/AM19/	Lic.No/Date:0310824101 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

345	**Case No.:354/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01332/AM19/	RLA File :03/94/040/00592/AM19/	Lic.No/Date:0310824087 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

346	**Case No.:355/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01333/AM19/	RLA File :03/94/040/00602/AM19/	Lic.No/Date:0310824097 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

347	**Case No.:391/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01369/AM19/	RLA File :03/94/040/00583/AM19/	Lic.No/Date:0310824121 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

348	**Case No.:392/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01370/AM19/	RLA File :03/94/040/00580/AM19/	Lic.No/Date:0310824119 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

349	**Case No.:393/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01371/AM19/	RLA File :03/94/040/00573/AM19/	Lic.No/Date:0310824116 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

350	**Case No.:415/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01393/AM19/	RLA File :03/94/040/00579/AM19/	Lic.No/Date:0310824128 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

351	**Case No.:416/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01394/AM19/	RLA File :03/94/040/00577/AM19/	Lic.No/Date:0310824108 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

352	**Case No.:417/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01395/AM19/	RLA File :03/94/040/00578/AM19/	Lic.No/Date:0310824118 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

353	**Case No.:418/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01396/AM19/	RLA File :03/94/040/00586/AM19/	Lic.No/Date:0310824130 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

354	**Case No.:419/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01397/AM19/	RLA File :03/94/040/00575/AM19/	Lic.No/Date:0310824123 01.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 and e-mail dated 06.02.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.			

355	**Case No.:112/13/82-ALC4/2018**	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01090/AM19/	RLA File :66/24/040/00004/AM19/	Lic.No/Date:6610000013 03.10.2018	Defer Date
	Decision: Application received from RLA. Deferred for comments of TE.			

356	**Case No.:52/13/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01030/AM19/	RLA File :09/24/040/00301/AM19/	Lic.No/Date:0910066711 04.10.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

357	**Case No.:56/13/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01034/AM19/	RLA File :09/24/040/00321/AM19/	Lic.No/Date:0910066717 04.10.2018	Defer Date
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

358	**Case No.:442/13/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01420/AM19/	RLA File :05/24/040/00367/AM19/	Lic.No/Date:0510407973 04.10.2018	Defer Date
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

359	**Case No.:454/13/82-ALC4/2018**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01432/AM19/	RLA File :22/24/040/00058/AM19/	Lic.No/Date:2210015989 05.10.2018	Defer Date
	Decision: Application received from RLA, Chandigarh. Deferred for comments of TE.			

360	**Case No.:438/13/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01416/AM19/	RLA File :05/23/040/00284/AM19/	Lic.No/Date:0510408013 08.10.2018	Defer Date
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

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Case No.:331/13/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
HQ File :01/82/050/01309/AM19/	RLA File :03/94/040/00609/AM19/	Lic.No/Date:0310824321 09.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12..2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DISODIUM MAGNESIUM EDTA Content (6.0 + / – 0.5%) as Mg	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.700 kg

RA may take appropriate action as per the decision of Norms Committee.

362	**Case No.:224/13/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01202/AM19/	RLA File :34/24/040/00225/AM19/	Lic.No/Date:3410044573 10.10.2018	Defer Date
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

363	**Case No.:168/13/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01146/AM19/	RLA File :34/24/040/00232/AM19/	Lic.No/Date:3410044578 11.10.2018	Defer Date
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

364	**Case No.:169/13/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01147/AM19/	RLA File :34/24/040/00211/AM19/	Lic.No/Date:3410044586 12.10.2018	Defer Date
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

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Case No.:177/13/82-ALC4/2018	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
HQ File :01/82/050/01155/AM19/	RLA File :34/24/040/00169/AM19/	Lic.No/Date:3410044585 12.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
EDOT (3,4 - Ethylenedioxythiophene) (Other Organo-Sulphur Compnds)	1 kg	1	Dimethyl 2,2 - thiobisacetate	0.566 kg
		2	Dimethyl oxalate	1.30 kg
		3	Sodium Methoxide Solution 30% (Sodium Methylate)	4.39 kg
		4	Dimethylformamide	0.329 kg
		5	1,2- Dichloroethane	1.76 kg
		6	Sulfolane	0.4186 kg
		7	Sodium Sulphide	Not shown in the process, hence not allowed.

366	**Case No.:192/13/82-ALC4/2018**	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01170/AM19/	RLA File :07/24/040/00183/AM19/	Lic.No/Date:0710114044 24.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CAFFEINE	9600 kg	1	Crude Caffeine (decaffeination from green coffee)Purity 51.78%	17600 kg
COFFEE EXTRACTS	6150 kg			
CAFFEINE	9600 kg	1	Crude Caffeine (decaffeination from green coffee)Purity 53.49%	17600 kg
COFFEE EXTRACTS	6250 kg			

RA concerned may take further necessary action as per above decision of NC.

367	**Case No.:322/13/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01300/AM19/	RLA File :24/24/040/00033/AM19/	Lic.No/Date:2410042548 24.10.2018	Defer Date

Decision: Application received from RLA, Chandigarh. Deferred for comments of TE.

368	**Case No.:424/13/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01402/AM19/	RLA File :34/24/040/00144/AM19/	Lic.No/Date:3410044635 25.10.2018	Defer Date

Decision: Application received from RLA, Vadodara. Deferred for comments of TE.

369	**Case No.:426/13/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01404/AM19/	RLA File :34/24/040/00208/AM19/	Lic.No/Date:3410044636 25.10.2018	Defer Date

Decision: Application received from RLA, Vadodara. Deferred for comments of TE.

370	**Case No.:453/13/82-ALC4/2018**	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01431/AM19/	RLA File :08/24/040/00231/AM19/	Lic.No/Date:0810143739 25.10.2018	Defer Date
	Decision: Application received from RLA, Ahmedabad. It was decided to forward a copy of application to DBT for its comments.			

371	**Case No.:232/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01210/AM19/	RLA File :31/83/040/00114/AM19/	Lic.No/Date:3110067218 29.10.2018	Defer Date
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

372

	Case No.:356/13/82-ALC4/2018	Party Name:AARTI DRUGS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01334/AM19/	RLA File :03/94/040/00217/AM19/	Lic.No/Date:0310824757 29.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 19/82-ALC4/2013 dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
DICLOFENAC SODIUM	1 kg	1.	ACETIC ACID	1.25 kg
		2.	METHANOL	1.00 kg
		3.	2,6 DICHLOROPHENOL	1.521 kg
		4.	TOLUENE	1.995 kg
		5.	POTASSIUM CARBONATE	1.00 kg
		6.	ANILINE	1.198 kg
		7.	SODIUM METHOXIDE	0.795 kg
		8.	SODIUM HYDROXIDE FLAKES	0.285 kg
		9.	ISOPROPYL ALCOHOL	2.040 kg
		10.	DIMETHYL FORMAMIDE	0.469 kg

RA may take appropriate action as per the decision of Norms Committee.

373	**Case No.:183/13/82-ALC4/2018**	Party Name:PHAROSE REMEDIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01161/AM19/	RLA File :30/24/040/00032/AM19/	Lic.No/Date:3010104485 31.10.2018	Defer Date
	Decision: Application received from RLA, Ludhiana. Deferred for comments of TE.			

374	**Case No.:363/13/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01341/AM19/	RLA File :03/94/040/00699/AM19/	Lic.No/Date:0310824906 05.11.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

375

	Case No.:193/13/82-ALC4/2018	Party Name:NATURAL& ESSENTIAL OILS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/01171/AM19/	RLA File :07/24/040/00197/AM19/	Lic.No/Date:0710114100 06.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
CAFFEINE	10020 kg	1	Crude Caffeine (decaffeination from green coffee)Purity 48.83%	17600 kg
COFFEE EXTRACTS	6200 kg			

RA concerned may take further necessary action as per above decision of NC.

376	**Case No.:362/13/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01340/AM19/	RLA File :03/94/040/00683/AM19/	Lic.No/Date:0310824929 06.11.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

377	**Case No.:351/13/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01329/AM19/	RLA File :03/94/040/00682/AM19/	Lic.No/Date:0310824972 12.11.2018	Defer Date
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

378	**Case No.:241/1/82-ALC4/2019**	Party Name:HONOUR LAB LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00147/AM20/	RLA File :09/24/040/00368/AM19/	Lic.No/Date:0910066836 13.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
(2R,5S)-5-(4-amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylic acid(1R,2S,5R)-menthyl ester	1 kg	1	5-Fluoro Cytosine	0.44 kg
		2	Hexamethyl Disilazane	0.53 kg
		3	Methane Sulfonic Acid	0.007 kg

RA concerned may take further necessary action as per above decision of NC.

379	**Case No.:427/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01405/AM19/	RLA File :34/24/040/00264/AM19/	Lic.No/Date:3410044694 14.11.2018	Defer Date
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

380	**Case No.:461/13/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01439/AM19/	RLA File :05/23/040/00353/AM19/	Lic.No/Date:0510408451 19.11.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

381	**Case No.:463/13/82-ALC4/2018**	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01441/AM19/	RLA File :05/23/040/00359/AM19/	Lic.No/Date:0510408634 26.11.2018	Defer Date
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

382	**Case No.:242/1/82-ALC4/2019**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00148/AM20/	RLA File :56/24/040/00028/AM19/	Lic.No/Date:5610005519 29.11.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bhopal.			

383	**Case No.:466/13/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/01444/AM19/	RLA File :05/23/040/00376/AM19/	Lic.No/Date:0510408809 06.12.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

384	**Case No.:240/1/82-ALC4/2019**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00146/AM20/	RLA File :03/94/040/00756/AM19/	Lic.No/Date:0310825931 26.12.2018	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

385	**Case No.:144/1/82-ALC4/2019**	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02539/AM19/	RLA File :09/24/040/00484/AM19/	Lic.No/Date:0910067053 09.01.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

386	**Case No.:190/1/82-ALC4/2019**	Party Name:MICRO LABS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02585/AM19/	RLA File :07/24/040/00283/AM19/	Lic.No/Date:0710114616 04.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

387	**Case No.:191/1/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02586/AM19/	RLA File :07/24/040/00282/AM19/	Lic.No/Date:0710114617 04.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

388	**Case No.:201/1/82-ALC4/2019**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02596/AM19/	RLA File :34/24/040/00370/AM19/	Lic.No/Date:3410044950 05.03.2019	Defer Date:
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

389	**Case No.:192/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02587/AM19/	RLA File :31/83/040/00182/AM19/	Lic.No/Date:3110067342 05.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

390	**Case No.:143/1/82-ALC4/2019**	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02538/AM19/	RLA File :05/24/040/00695/AM19/	Lic.No/Date:0510409855 06.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

391	**Case No.:193/1/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02588/AM19/	RLA File :07/24/040/00281/AM19/	Lic.No/Date:0710114623 06.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2018 dated 19.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MAGNESIUM CITRATE(USP/ NONHYDRATE Eur.Ph/ ANHYDROUS Eur.Ph/ DODECAHYDRATE Eur.Ph)	1 kg	1	CITRIC ACID - ANY GRADE	1.001 kg
		2	MAGNESIUM CARBONATE - ANY GRADE	0.730 kg
CALCIUM CITRATE(USP)	1 kg	1	CITRIC ACID - ANY GRADE	0.816 kg
		2	CALCIUM CARBONATE	0.708 kg
ZINC CITRATE(USP)	1 kg	1	CITRIC ACID - ANY GRADE	0.880 kg
POTASSIUM CITRATE(BP/ Eur.Ph/ USP)	1 kg	1	CITRIC ACID - ANY GRADE	0.859 kg

RA may take appropriate action as per the decision of Norms Committee.

392	**Case No.:194/1/82-ALC4/2019**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02589/AM19/	RLA File :52/24/040/00090/AM19/	Lic.No/Date:5210042986 06.03.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.

393	**Case No.:142/1/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02537/AM19/	RLA File :03/94/040/01029/AM19/	Lic.No/Date:0310827515 07.03.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.

394	**Case No.:145/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02540/AM19/	RLA File :03/94/040/01066/AM19/	Lic.No/Date:0310827513 07.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

395	**Case No.:174/1/82-ALC4/2019**	Party Name:BIOLOGICAL E LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02569/AM19/	RLA File :09/24/040/00588/AM19/	Lic.No/Date:0910067245 07.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

396

	Case No.:195/1/82-ALC4/2019	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02590/AM19/	RLA File :22/24/040/00095/AM19/	Lic.No/Date:2210016106 07.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Sitagliptin Tablets 100mg Each firm coated tablet contains Sitagliptin Phosphate Monohydrate eq. to Sitagliptin Excipients	1 Number Tablet	1	Sitagliptin Phosphate Monohydrate USP	131.05 mg
		2	Microcrystalline cellulose	32.30 mg
		3	ISO PROPYL ALCOHOL	149.11 mg
		4	METHYLENE DICHLORIDE	70.00 mg

RA may take appropriate action as per the decision of Norms Committee.

397	**Case No.:202/1/82-ALC4/2019**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02597/AM19/	RLA File :34/24/040/00372/AM19/	Lic.No/Date:3410044955 07.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.922 kg

RA may take appropriate action as per the decision of Norms Committee.

398	**Case No.:203/1/82-ALC4/2019**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02598/AM19/	RLA File :34/24/040/00374/AM19/	Lic.No/Date:3410044956 07.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.922 kg

RA may take appropriate action as per the decision of Norms Committee.

399	**Case No.:146/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02541/AM19/	RLA File :03/95/040/01074/AM19/	Lic.No/Date:0310827531 08.03.2019	Defer Date:

Decision: The Committee decided to refer the case to Special Committee for further consideration.

400	**Case No.:147/1/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02542/AM19/	RLA File :03/94/040/01056/AM19/	Lic.No/Date:0310827545 08.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
EDTA Tetrasodium	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.75 kg

RA may take appropriate action as per the decision of Norms Committee.

401	**Case No.:148/1/82-ALC4/2019**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02543/AM19/	RLA File :09/24/040/00596/AM19/	Lic.No/Date:0910067248 08.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
- ((5-Thiazolyl)-(4-nitrophenyl)carbonate, (NCT)	1 kg	1	5-Hydroxymethyl Thiazole	0.513 kg

RA may take appropriate action as per the decision of Norms Committee.

402	**Case No.:149/1/82-ALC4/2019**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02544/AM19/	RLA File :09/24/040/00604/AM19/	Lic.No/Date:0910067252 11.03.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

403	**Case No.:150/1/82-ALC4/2019**	Party Name:ALKALI METALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02545/AM19/	RLA File :09/24/040/00561/AM19/	Lic.No/Date:0910067258 11.03.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

404

Case No.:151/1/82-ALC4/2019	Party Name:KOPRAN RESEARCH LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
HQ File :01/82/050/02546/AM19/	RLA File :03/94/040/01063/AM19/	Lic.No/Date:0310827587 11.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFEPIME FOR INJECTION	1 kg	1	CEFEPIME HCL (NON-STERILE)	0.655 kg
		2	ACETONE	1.816 kg
		3	L-ARGININE	0.37 kg
		4	ISO PROPYL ALCOHOL	0.392 kg
		5	PACKING MATERIAL:ALU. CANISTER(10KG)/ALUMINIUM BOTTLE ANODIZED 2M(20L000T.8020XY)(ONE SET CONT.ONE CAN./ALU.BOTL. ANO.	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

405

Case No.:152/1/82-ALC4/2019	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
HQ File :01/82/050/02547/AM19/	RLA File :03/94/040/00854/AM19/	Lic.No/Date:0310827603 11.03.2019	Defer Date:
Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

406	**Case No.:196/1/82-ALC4/2019**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02591/AM19/	RLA File :31/83/040/00190/AM19/	Lic.No/Date:3110067348 11.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018 dated 16.10.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
N-ETHYL-2-PYRROLIDONE	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg
		2	MONOETHYLAMINE 70% SOLUTION	0.533 kg

RA may take appropriate action as per the decision of Norms Committee.

407	**Case No.:153/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02548/AM19/	RLA File :09/24/040/00610/AM19/	Lic.No/Date:0910067260 12.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefixime	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.4219 kg
		2	Triphenyl Phosphine	0.775 kg
		3	Activated Carbon	0.05 kg
		4	Dimethyl Formamide	2.80 kg
		5	Methylene Chloride	10.00 kg
		6	Mica Ester	0.82 kg

RA may take appropriate action as per the decision of Norms Committee.

408	**Case No.:154/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02549/AM19/	RLA File :09/24/040/00608/AM19/	Lic.No/Date:0910067261 12.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2018 dated 22.03.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefuroxime Axetil Amorphous	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.752 kg
		2	Cholorosulphonyl Isocynate	0.530 kg
		3	(Z)-2-Methoxy Imino (Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.700 kg
		4	Dimethyl Acetamide	0.850 kg
		5	Methylene Chloride	5.000 kg
		6	Acetone	3.800 kg
		7	Methanol	1.300 kg
		8	Activated Carbon	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

409	**Case No.:155/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02550/AM19/	RLA File :09/24/040/00609/AM19/	Lic.No/Date:0910067262 12.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2018 dated 22.03.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Item Name.	Qty.
Cefdinir	1kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	2.263 kg
		2	ethyl-(Z)-2-hydroxylamino-2-(2-aminthiazole-4-y) acetate (EHATA)	1.397 kg
		3	Methylene Chloride	14.87 kg
		4	Tetra Hydro Furan	2.06 kg
		5	Methanol	4.12 kg
		6	Activated Carbon	0.055 kg

RA may take appropriate action as per the decision of Norms Committee.

410	**Case No.:156/1/82-ALC4/2019**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02551/AM19/	RLA File :03/95/040/01222/AM19/	Lic.No/Date:0310827621 12.03.2019	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

411	**Case No.:157/1/82-ALC4/2019**	Party Name:SIDDHARTH CARBOCHEM PRODUCTS LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02552/AM19/	RLA File :03/95/040/01289/AM19/	Lic.No/Date:0310827624 12.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
METHYL SALICYLATE (MIN.99%) (PHENOL FREE)	1 kg	1.	SALICYLIC ACID	1.1715 kg

RA may take appropriate action as per the decision of Norms Committee.

412	**Case No.:158/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02553/AM19/	RLA File :03/95/040/01102/AM19/	Lic.No/Date:0310827628 12.03.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

413	**Case No.:159/1/82-ALC4/2019**	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02554/AM19/	RLA File :09/24/040/00600/AM19/	Lic.No/Date:0910067264 12.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

414	**Case No.:160/1/82-ALC4/2019**	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02555/AM19/	RLA File :03/94/040/00693/AM19/	Lic.No/Date:0310827639 12.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

415	**Case No.:161/1/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02556/AM19/	RLA File :09/24/040/00621/AM19/	Lic.No/Date:0910067270 13.03.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

416	**Case No.:162/1/82-ALC4/2019**	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02557/AM19/	RLA File :09/24/040/00611/AM19/	Lic.No/Date:0910067271 13.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

417	**Case No.:163/1/82-ALC4/2019**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02558/AM19/	RLA File :03/95/040/01312/AM19/	Lic.No/Date:0310827658 13.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2014 dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
SUN HQEE (Hydroquinone Ethoxylate)	1 kg	1	Hydroquinone	0.625 kg
		2	Ethylene Oxide	0.494 kg

RA may take appropriate action as per the decision of Norms Committee.

418	**Case No.:164/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02559/AM19/	RLA File :03/95/040/01064/AM19/	Lic.No/Date:0310827666 13.03.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

419	**Case No.:165/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02560/AM19/	RLA File :03/95/040/01096/AM19/	Lic.No/Date:0310827671 13.03.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

420	**Case No.:166/1/82-ALC4/2019**	Party Name:ENAL DRUGS PVT LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02561/AM19/	RLA File :09/24/040/00614/AM19/	Lic.No/Date:0910067274 13.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

421	**Case No.:167/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02562/AM19/	RLA File :09/24/040/00612/AM19/	Lic.No/Date:0910067275 13.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

422	**Case No.:168/1/82-ALC4/2019**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02563/AM19/	RLA File :03/95/040/00232/AM18/	Lic.No/Date:0310827684 13.03.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
BENZOYL BROMIDE	1 kg	1	BENZOYL ALCOHOL	0.845 kg
		2	HYDROBROMIC ACID 48%	1.45 kg

RA concerned may take further necessary action as per above decision of NC.

423	**Case No.:169/1/82-ALC4/2019**	Party Name:RUSAN PHARMA LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02564/AM19/	RLA File :03/95/040/01315/AM19/	Lic.No/Date:0310827685 13.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

424	**Case No.:170/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02565/AM19/	RLA File :03/94/040/01071/AM19/	Lic.No/Date:0310827686 13.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

425	**Case No.:197/1/82-ALC4/2019**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02592/AM19/	RLA File :33/24/040/00019/AM19/	Lic.No/Date:3310030518 13.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

426	**Case No.:171/1/82-ALC4/2019**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02566/AM19/	RLA File :04/24/040/00243/AM19/	Lic.No/Date:0410165319 14.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Chennai.			

427	**Case No.:172/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02567/AM19/	RLA File :03/95/040/01063/AM19/	Lic.No/Date:0310827697 14.03.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

428	**Case No.:173/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02568/AM19/	RLA File :03/95/040/01076/AM19/	Lic.No/Date:0310827699 14.03.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

429	**Case No.:175/1/82-ALC4/2019**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02570/AM19/	RLA File :04/24/040/00244/AM19/	Lic.No/Date:0410165324 14.03.2019	Defer Date:
	Decision: Application received from RLA, Chennai. Deferred for comments of TE.			

430	**Case No.:198/1/82-ALC4/2019**	Party Name:LABORATE PHARMACEUTICAL INDIA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02593/AM19/	RLA File :33/24/040/00020/AM19/	Lic.No/Date:3310030519 14.03.2019	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

431	**Case No.:204/1/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02599/AM19/	RLA File :34/24/040/00353/AM19/	Lic.No/Date:3410044969 14.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.			

432	**Case No.:176/1/82-ALC4/2019**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02571/AM19/	RLA File :09/24/040/00587/AM19/	Lic.No/Date:0910067281 15.03.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
NAPROXEN	1 kg	1	DL-NAPROXEN	1.17 kg
		2	N-OCTYL-D-GLUCAMINE	0.0882 kg
		3	METHANOL	2.02 kg
		4	ACETIC ACID	0.54 kg
		5	TOLUENE	0.84 kg

RA concerned may take further necessary action as per above decision of NC.

433	**Case No.:177/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02572/AM19/	RLA File :03/95/040/01062/AM19/	Lic.No/Date:0310827733 15.03.2019	Defer Date:

Decision: The Committee decided to refer the case to Special Committee for further consideration.

434	**Case No.:178/1/82-ALC4/2019**	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02573/AM19/	RLA File :09/24/040/00560/AM19/	Lic.No/Date:0910067282 15.03.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

435	**Case No.:199/1/82-ALC4/2019**	Party Name:NATURAL& ESSENTIAL OILS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02594/AM19/	RLA File :07/24/040/00295/AM19/	Lic.No/Date:0710114663 15.03.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Sl.No.	Import items	Qty.
1	Caffeine	10100.000 kg	1	Crude Caffeine (decaffeination from green coffee)Purity 53.12% Crude Caffeine (decaffeination from green coffee)Purity 53.72%	17600.000 kg
2	Coffee Extracts	6100.000 kg			
3	Caffeine	10200.000 kg	2	Crude Caffeine (decaffeination from green coffee)Purity 50.71% Crude Caffeine (decaffeination from green coffee)Purity 53.12%	17600.000 kg
4	Coffee Extracts	6200.000 kg			
5	Caffeine	9200.000 kg	3	Crude Caffeine (decaffeination from green coffee)Purity 53.72%	16300.000 kg
6	Coffee Extracts	6000.000 kg			

RA concerned may take further necessary action as per above decision of NC.

436	**Case No.:179/1/82-ALC4/2019**	Party Name:SHANKUS PHARMACEUTICALS	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02574/AM19/	RLA File :08/24/040/00430/AM19/	Lic.No/Date:0810144782 18.03.2019	Defer Date:

Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.

437	**Case No.:180/1/82-ALC4/2019**	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02575/AM19/	RLA File :09/24/040/00628/AM19/	Lic.No/Date:0910067284 18.03.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

438	**Case No.:181/1/82-ALC4/2019**	Party Name:DINAKARA LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02576/AM19/	RLA File :09/24/040/00571/AM19/	Lic.No/Date:0910067285 18.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

439	**Case No.:182/1/82-ALC4/2019**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02577/AM19/	RLA File :03/95/040/01319/AM19/	Lic.No/Date:0310827770 18.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

440	**Case No.:183/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02578/AM19/	RLA File :03/95/040/01095/AM19/	Lic.No/Date:0310827773 18.03.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

441	**Case No.:184/1/82-ALC4/2019**	Party Name:KLJ PLASTICIZERS LIMITED.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02579/AM19/	RLA File :05/23/040/00562/AM19/	Lic.No/Date:0510409975 19.03.2019	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

442	**Case No.:185/1/82-ALC4/2019**	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02580/AM19/	RLA File :03/95/040/00899/AM19/	Lic.No/Date:0310827775 19.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

443	**Case No.:186/1/82-ALC4/2019**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02581/AM19/	RLA File :09/24/040/00528/AM19/	Lic.No/Date:0910067296 19.03.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Sl.No.	Import items	Qty.
1	Ractopamine Hcl	1 kg	1	Amino acetonitrile hcl	0.85 kg
			2	4 - (4 - Hydorxy phenyl)-2 - butanone	0.70 kg

RA concerned may take further necessary action as per above decision of NC.

444	**Case No.:187/1/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02582/AM19/	RLA File :09/24/040/00619/AM19/	Lic.No/Date:0910067297 19.03.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

445	**Case No.:188/1/82-ALC4/2019**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02583/AM19/	RLA File :09/24/040/00629/AM19/	Lic.No/Date:0910067299 19.03.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

446	**Case No.:189/1/82-ALC4/2019**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02584/AM19/	RLA File :09/24/040/00626/AM19/	Lic.No/Date:0910067300 19.03.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

447	**Case No.:200/1/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02595/AM19/	RLA File :52/24/040/00085/AM19/	Lic.No/Date:5210043000 19.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.			

448	**Case No.:205/1/82-ALC4/2019**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02600/AM19/	RLA File :34/24/040/00396/AM19/	Lic.No/Date:3410044985 19.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.			

449	**Case No.:206/1/82-ALC4/2019**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02601/AM19/	RLA File :34/24/040/00397/AM19/	Lic.No/Date:3410044986 19.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.			

450	**Case No.:207/1/82-ALC4/2019**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02602/AM19/	RLA File :03/94/040/01100/AM19/	Lic.No/Date:0310827824 20.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

451	**Case No.:208/1/82-ALC4/2019**	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02603/AM19/	RLA File :03/94/040/01091/AM19/	Lic.No/Date:0310827825 20.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

452	**Case No.:209/1/82-ALC4/2019**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02604/AM19/	RLA File :05/24/040/00722/AM19/	Lic.No/Date:0510410009 20.03.2019	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

453	**Case No.:210/1/82-ALC4/2019**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02605/AM19/	RLA File :05/24/040/00721/AM19/	Lic.No/Date:0510410010 20.03.2019	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

454	**Case No.:211/1/82-ALC4/2019**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02606/AM19/	RLA File :09/24/040/00633/AM19/	Lic.No/Date:0910067303 20.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

455	**Case No.:212/1/82-ALC4/2019**	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02607/AM19/	RLA File :03/95/040/01323/AM19/	Lic.No/Date:0310827848 20.03.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

456	**Case No.:214/1/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02609/AM19/	RLA File :34/24/040/00327/AM19/	Lic.No/Date:3410044990 20.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.			

457	**Case No.:213/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02608/AM19/	RLA File :09/24/040/00635/AM19/	Lic.No/Date:0910067312 21.03.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

458	**Case No.:215/1/82-ALC4/2019**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02610/AM19/	RLA File :34/24/040/00389/AM19/	Lic.No/Date:3410044991 22.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.			

459	**Case No.:216/1/82-ALC4/2019**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02611/AM19/	RLA File :34/24/040/00390/AM19/	Lic.No/Date:3410044992 22.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.			

460	**Case No.:217/1/82-ALC4/2019**	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02612/AM19/	RLA File :03/95/040/01344/AM19/	Lic.No/Date:0310827870 22.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

461	**Case No.:218/1/82-ALC4/2019**	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02613/AM19/	RLA File :03/95/040/01345/AM19/	Lic.No/Date:0310827871 22.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

462	**Case No.:220/1/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02615/AM19/	RLA File :52/24/040/00097/AM19/	Lic.No/Date:5210043009 25.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.			

463	**Case No.:222/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02617/AM19/	RLA File :24/24/040/00062/AM19/	Lic.No/Date:2410042706 25.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Rajkot.			

464	**Case No.:223/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02618/AM19/	RLA File :24/24/040/00063/AM19/	Lic.No/Date:2410042707 25.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Rajkot.			

465	**Case No.:219/1/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02614/AM19/	RLA File :03/94/040/01122/AM19/	Lic.No/Date:0310827889 26.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

466	**Case No.:221/1/82-ALC4/2019**	Party Name:ENALTEC LABS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/02616/AM19/	RLA File :03/94/040/01114/AM19/	Lic.No/Date:0310827892 26.03.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
ROSUVASTATIN CALCIUM (R-10 ROUTE)	1 kg	1	6-[(1E)-2-[4-(4-FLUOROPHENYL)-6- (1-METHYLETHYL)-2-[METHYL (METHYLSULFONYL)AMINO] -5-PYRIMIDINYL] ETHENYL]-2,2-DIMETHY L-1,3-DIOXANE-4-ACETIC ACID 1,1-DIMETHYLETHYL ESTER	1.425 kg

RA concerned may take further necessary action as per above decision of NC.

467	**Case No.:224/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02619/AM19/	RLA File :09/24/040/00647/AM19/	Lic.No/Date:0910067319 26.03.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

468	**Case No.:225/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02620/AM19/	RLA File :09/24/040/00646/AM19/	Lic.No/Date:0910067320 26.03.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

469	**Case No.:226/1/82-ALC4/2019**	Party Name:BRAWN BIOTECH LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02621/AM19/	RLA File :05/23/040/00567/AM19/	Lic.No/Date:0510410051 26.03.2019	Defer Date:

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

470	**Case No.:227/1/82-ALC4/2019**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02622/AM19/	RLA File :34/24/040/00392/AM19/	Lic.No/Date:3410044999 26.03.2019	Defer Date:
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

471	**Case No.:228/1/82-ALC4/2019**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02623/AM19/	RLA File :34/24/040/00331/AM19/	Lic.No/Date:3410045001 26.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.			

472	**Case No.:243/1/82-ALC4/2019**	Party Name:CHEMCON SPECIALITY CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00149/AM20/	RLA File :34/24/040/00391/AM19/	Lic.No/Date:3410045000 26.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.			

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Case No.:229/1/82-ALC4/2019	Party Name:ABBOTT HEALTH CARE PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
HQ File :01/82/050/02624/AM19/	RLA File :03/94/040/01095/AM19/	Lic.No/Date:0310827953 27.03.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Fenofibrate Bulk Granulate	1 kg	1	Fenofibrate Micronized IH/Ph.Eur	0.320 kg
		2	Hypromellose (2910, 3 cps) Ph. Eur	0.0633
		3	Docusate Sodium Ph.Eur	0.0062 kg
		4	Sucrose Ph.Eur	0.3124 kg
		5	Sodium Lauril Sulfate Ph.Eur	0.0216 kg
		6	Lactose Monohydrate Ph.Eur	0.2804 kg

RA concerned may take further necessary action as per above decision of NC.

474	**Case No.:230/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02625/AM19/	RLA File :03/94/040/01077/AM19/	Lic.No/Date:0310827966 28.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

475	**Case No.:231/1/82-ALC4/2019**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02626/AM19/	RLA File :09/24/040/00639/AM19/	Lic.No/Date:0910067335 28.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

476	**Case No.:232/1/82-ALC4/2019**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02627/AM19/	RLA File :03/95/040/01210/AM19/	Lic.No/Date:0310827981 28.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

477	**Case No.:233/1/82-ALC4/2019**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02628/AM19/	RLA File :31/83/040/00193/AM19/	Lic.No/Date:3110067352 28.03.2019	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

478	**Case No.:234/1/82-ALC4/2019**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02629/AM19/	RLA File :03/95/040/00788/AM18/	Lic.No/Date:0310828002 28.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

479	**Case No.:235/1/82-ALC4/2019**	Party Name:SHREE GANESH REMEDIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/02630/AM19/	RLA File :34/24/040/00399/AM19/	Lic.No/Date:3410045006 28.03.2019	Defer Date:
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

480	**Case No.:1/1/82-ALC4/2019**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00001/AM20/	RLA File :07/24/040/00303/AM19/	Lic.No/Date:0710114722 28.03.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018, dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 13500.000+Caff -900.000+ Doxy-150.000+Codeine - 300.000 Colour Yellow 14037-48.960 KGS) (No. of Tablets 30000000) BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg
62/0- ADCO DOL TABLETS - (Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg+ Doxylamine Succinate 5mg+Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-45000.000+Codeine-1000.000+Caff-4500.000+Doxy-500.000 Colour Yellow Lake-456.000 Colour Yellow WS-243.000 KGS)(No. of Tablets 100000000)BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg

RA concerned may take further necessary action as per above decision of NC.

481	**Case No.:2/1/82-ALC4/2019**	Party Name:AMI ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00002/AM20/	RLA File :52/24/040/00102/AM19/	Lic.No/Date:5210043013 29.03.2019	Defer Date:
	Decision: Application received from RLA, Surat. Deferred for comments of TE.			

482	**Case No.:3/1/82-ALC4/2019**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00003/AM20/	RLA File :03/94/040/01102/AM19/	Lic.No/Date:0310828018 29.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

483	**Case No.:4/1/82-ALC4/2019**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00004/AM20/	RLA File :03/94/040/01101/AM19/	Lic.No/Date:0310828030 29.03.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

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Case No.:5/1/82-ALC4/2019	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
HQ File :01/82/050/00005/AM20/	RLA File :03/95/040/00983/AM17/	Lic.No/Date:0310828033 29.03.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
1,4 DIBROMOBUTANE	1 kg	1	TETRAHYDROFURAN	0.412 kg
		2	HYDROBROMIC ACID 48%	1.929 kg

RA concerned may take further necessary action as per above decision of NC.

485	**Case No.:6/1/82-ALC4/2019**	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00006/AM20/	RLA File :07/24/040/00308/AM19/	Lic.No/Date:0710114735 01.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

486	**Case No.:7/1/82-ALC4/2019**	Party Name:SAGA LABORATORIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00007/AM20/	RLA File :08/24/040/00444/AM19/	Lic.No/Date:0810144895 02.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

487	**Case No.:8/1/82-ALC4/2019**	Party Name:KOPRAN RESEARCH LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00008/AM20/	RLA File :03/94/040/01064/AM19/	Lic.No/Date:0310828072 02.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

488	**Case No.:13/1/82-ALC4/2019**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00013/AM20/	RLA File :31/83/040/00296/AM19/	Lic.No/Date:3110067362 02.04.2019	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

489	**Case No.:18/1/82-ALC4/2019**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00018/AM20/	RLA File :03/95/040/01239/AM19/	Lic.No/Date:0310828109 02.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

490	**Case No.:19/1/82-ALC4/2019**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00019/AM20/	RLA File :03/95/040/01240/AM19/	Lic.No/Date:0310828110 02.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

491	**Case No.:21/1/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00021/AM20/	RLA File :03/94/040/00963/AM19/	Lic.No/Date:0310828102 02.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

492	**Case No.:23/1/82-ALC4/2019**	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00023/AM20/	RLA File :03/94/040/01143/AM19/	Lic.No/Date:0310828106 02.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

493	**Case No.:24/1/82-ALC4/2019**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00024/AM20/	RLA File :09/24/040/00651/AM19/	Lic.No/Date:0910067357 02.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

494	**Case No.:10/1/82-ALC4/2019**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00010/AM20/	RLA File :09/24/040/00593/AM19/	Lic.No/Date:0910067362 03.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

495	**Case No.:11/1/82-ALC4/2019**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00011/AM20/	RLA File :09/24/040/00620/AM19/	Lic.No/Date:0910067361 03.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

496	**Case No.:22/1/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00022/AM20/	RLA File :03/94/040/01142/AM19/	Lic.No/Date:0310828142 03.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

497	**Case No.:26/1/82-ALC4/2019**	Party Name:PACT LABS P.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00026/AM20/	RLA File :31/83/040/00001/AM20/	Lic.No/Date:3110067368 03.04.2019	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

498	**Case No.:12/1/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00012/AM20/	RLA File :09/24/040/00661/AM19/	Lic.No/Date:0910067365 04.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

499	**Case No.:14/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00014/AM20/	RLA File :31/83/040/00299/AM19/	Lic.No/Date:3110067371 04.04.2019	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

500	**Case No.:9/1/82-ALC4/2019**	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00009/AM20/	RLA File :05/23/040/00580/AM19/	Lic.No/Date:0510410163 05.04.2019	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

501	**Case No.:20/1/82-ALC4/2019**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00020/AM20/	RLA File :03/95/040/01366/AM19/	Lic.No/Date:0310828192 05.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

502	**Case No.:25/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00025/AM20/	RLA File :09/24/040/00659/AM19/	Lic.No/Date:0910067371 05.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

503	**Case No.:27/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00027/AM20/	RLA File :31/83/040/00168/AM19/	Lic.No/Date:3110067373 05.04.2019	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

504	**Case No.:28/1/82-ALC4/2019**	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00028/AM20/	RLA File :05/24/040/00744/AM19/	Lic.No/Date:0510410174 08.04.2019	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

505	**Case No.:29/1/82-ALC4/2019**	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00029/AM20/	RLA File :05/24/040/00684/AM19/	Lic.No/Date:0510410175 08.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

506	**Case No.:30/1/82-ALC4/2019**	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00030/AM20/	RLA File :05/24/040/00675/AM19/	Lic.No/Date:0510410176 08.04.2019	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

507	**Case No.:31/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00031/AM20/	RLA File :03/95/040/01133/AM19/	Lic.No/Date:0310828216 08.04.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

508	**Case No.:32/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00032/AM20/	RLA File :03/95/040/01144/AM19/	Lic.No/Date:0310828218 08.04.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

509	**Case No.:33/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00033/AM20/	RLA File :03/95/040/01178/AM19/	Lic.No/Date:0310828219 08.04.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

510	**Case No.:34/1/82-ALC4/2019**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00034/AM20/	RLA File :05/23/040/00566/AM19/	Lic.No/Date:0510410180 09.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

511	**Case No.:35/1/82-ALC4/2019**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00035/AM20/	RLA File :31/83/040/00295/AM19/	Lic.No/Date:3110067375 09.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

512	**Case No.:36/1/82-ALC4/2019**	Party Name:PI INDUSTRIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00036/AM20/	RLA File :13/24/040/00141/AM20/	Lic.No/Date:1310049251 10.04.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
2-CHLORO-4-FLUORO-5-NITROBENZOTRICHLORIDE (CFN)	1 kg	1	2-Chloro-4-Fluoro Toluene	0.615 kg

RA concerned may take further necessary action as per above decision of NC.

513	**Case No.:37/1/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00037/AM20/	RLA File :08/24/040/00449/AM19/	Lic.No/Date:0810144979 10.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

514	**Case No.:38/1/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00038/AM20/	RLA File :08/24/040/00448/AM19/	Lic.No/Date:0810144980 10.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

515	**Case No.:39/1/82-ALC4/2019**	Party Name:TIDE INDUSTRIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00039/AM20/	RLA File :34/24/040/00009/AM20/	Lic.No/Date:3410045044 11.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.			

516

	Case No.:40/1/82-ALC4/2019	Party Name:NATURAL& ESSENTIAL OILS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00040/AM20/	RLA File :07/24/040/00005/AM20/	Lic.No/Date:0710114778 15.04.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
Caffeine	9800.000 kg	1	Crude Caffeine (decaffeination from green coffee)Purity 50.86%	17600.000 kg
Coffee Extracts	6100.000 kg			
Caffeine	10200.000 kg	2	Crude Caffeine (decaffeination from green coffee)Purity 50.86%	17600.000 kg
Coffee Extracts	5500.000 kg			

RA concerned may take further necessary action as per above decision of NC.

517	**Case No.:41/1/82-ALC4/2019**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00041/AM20/	RLA File :09/24/040/00650/AM19/	Lic.No/Date:0910067389 15.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

518	**Case No.:42/1/82-ALC4/2019**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00042/AM20/	RLA File :05/23/040/00015/AM20/	Lic.No/Date:0510410233 15.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

519	**Case No.:43/1/82-ALC4/2019**	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00043/AM20/	RLA File :03/94/040/01141/AM19/	Lic.No/Date:0310828400 16.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

520	**Case No.:45/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00045/AM20/	RLA File :03/95/040/01180/AM19/	Lic.No/Date:0310828373 16.04.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

521	**Case No.:46/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00046/AM20/	RLA File :03/95/040/01202/AM19/	Lic.No/Date:0310828374 16.04.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

522	**Case No.:47/1/82-ALC4/2019**	Party Name:SYMBIOSIS PHARMACEUTICALS.PRIVATE LIMITED.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00047/AM20/	RLA File :33/24/040/00002/AM20/	Lic.No/Date:3310030527 16.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Panipat.			

523	**Case No.:44/1/82-ALC4/2019**	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00044/AM20/	RLA File :03/94/040/00017/AM20/	Lic.No/Date:0310828406 18.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

524	**Case No.:48/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00048/AM20/	RLA File :09/24/040/00018/AM20/	Lic.No/Date:0910067393 23.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefixime	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.4219 kg
		2	Triphenyl Phosphine	0.775 kg
		3	Activated Carbon	0.05 kg
		4	Dimethyl Formamide	2.80 kg
		5	Methylene Chloride	10.00 kg
		6	Mica Ester	0.82 kg

RA may take appropriate action as per the decision of Norms Committee.

525	**Case No.:49/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00049/AM20/	RLA File :09/24/040/00020/AM20/	Lic.No/Date:0910067394 23.04.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

526	**Case No.:50/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00050/AM20/	RLA File :09/24/040/00019/AM20/	Lic.No/Date:0910067395 23.04.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

527	**Case No.:51/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00051/AM20/	RLA File :09/24/040/00021/AM20/	Lic.No/Date:0910067396 23.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
Cefuroxime Axetil Amorphous	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.752 kg
		2	Cholorosulphonyl Isocynate	0.53 kg
		3	(Z)-2-Methoxy Imino (Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.700 kg
		4	Dimethyl Acetamide	1.94 kg
		5	Methylene Chloride	2.87 kg
		6	Acetone	0.175 kg
		7	Methanol	3.05 kg
		8	Activated Carbon	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

528	**Case No.:52/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00052/AM20/	RLA File :03/95/040/01201/AM19/	Lic.No/Date:0310828486 23.04.2019	Defer Date:

Decision: The Committee decided to refer the case to Special Committee for further consideration.

529	**Case No.:53/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00053/AM20/	RLA File :03/95/040/01179/AM19/	Lic.No/Date:0310828489 23.04.2019	Defer Date:

Decision: The Committee decided to refer the case to Special Committee for further consideration.

530	**Case No.:54/1/82-ALC4/2019**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00054/AM20/	RLA File :03/94/040/00060/AM20/	Lic.No/Date:0310828483 23.04.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.

531	**Case No.:55/1/82-ALC4/2019**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00055/AM20/	RLA File :03/94/040/00058/AM20/	Lic.No/Date:0310828485 23.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

532	**Case No.:56/1/82-ALC4/2019**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00056/AM20/	RLA File :03/94/040/00059/AM20/	Lic.No/Date:0310828504 23.04.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

533	**Case No.:57/1/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00057/AM20/	RLA File :03/94/040/00044/AM20/	Lic.No/Date:0310828516 23.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

534	**Case No.:58/1/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00058/AM20/	RLA File :03/94/040/00043/AM20/	Lic.No/Date:0310828518 23.04.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

535	**Case No.:59/1/82-ALC4/2019**	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00059/AM20/	RLA File :03/95/040/01322/AM19/	Lic.No/Date:0310828484 23.04.2019	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

536	**Case No.:60/1/82-ALC4/2019**	Party Name:MANKIND PHARMA LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00060/AM20/	RLA File :05/24/040/00024/AM20/	Lic.No/Date:0510410328 23.04.2019	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

537	**Case No.:61/1/82-ALC4/2019**	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00061/AM20/	RLA File :07/24/040/00008/AM20/	Lic.No/Date:0710114795 24.04.2019	Defer Date:
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

538	**Case No.:62/1/82-ALC4/2019**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00062/AM20/	RLA File :03/94/040/00052/AM20/	Lic.No/Date:0310828561 24.04.2019	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

539	**Case No.:63/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00063/AM20/	RLA File :31/83/040/00004/AM20/	Lic.No/Date:3110067389 24.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

540	**Case No.:64/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00064/AM20/	RLA File :09/24/040/00594/AM19/	Lic.No/Date:0910067402 24.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

541	**Case No.:65/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00065/AM20/	RLA File :09/24/040/00008/AM20/	Lic.No/Date:0910067403 24.04.2019	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

542	**Case No.:66/1/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00066/AM20/	RLA File :09/24/040/00013/AM20/	Lic.No/Date:0910067405 24.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

543	**Case No.:67/1/82-ALC4/2019**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00067/AM20/	RLA File :09/24/040/00025/AM20/	Lic.No/Date:0910067414 24.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

544	**Case No.:75/1/82-ALC4/2019**	Party Name:LABORATE PHARMACEUTICAL INDIA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00075/AM20/	RLA File :33/24/040/00003/AM20/	Lic.No/Date:3310030529 24.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Panipat.			

545	**Case No.:82/1/82-ALC4/2019**	Party Name:MEDREICH LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00082/AM20/	RLA File :07/24/040/00009/AM20/	Lic.No/Date:0710114798 24.04.2019	Defer Date:
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

546	**Case No.:68/1/82-ALC4/2019**	Party Name:SRF LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00068/AM20/	RLA File :05/24/040/00438/AM19/	Lic.No/Date:0510410372 25.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

547	**Case No.:69/1/82-ALC4/2019**	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00069/AM20/	RLA File :03/95/040/00053/AM20/	Lic.No/Date:0310828605 25.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

548	**Case No.:70/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00070/AM20/	RLA File :03/95/040/01265/AM19/	Lic.No/Date:0310828615 25.04.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

549	**Case No.:71/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00071/AM20/	RLA File :03/95/040/01205/AM19/	Lic.No/Date:0310828616 25.04.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

550	**Case No.:72/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00072/AM20/	RLA File :03/95/040/01247/AM19/	Lic.No/Date:0310828617 25.04.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

551	**Case No.:73/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00073/AM20/	RLA File :03/95/040/01261/AM19/	Lic.No/Date:0310828620 25.04.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

552	**Case No.:74/1/82-ALC4/2019**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00074/AM20/	RLA File :05/24/040/00029/AM20/	Lic.No/Date:0510410387 26.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

553	**Case No.:76/1/82-ALC4/2019**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00076/AM20/	RLA File :05/24/040/00001/AM20/	Lic.No/Date:0510410398 26.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

554	**Case No.:77/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00077/AM20/	RLA File :03/95/040/01260/AM19/	Lic.No/Date:0310828623 26.04.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

555	**Case No.:78/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00078/AM20/	RLA File :03/95/040/01231/AM19/	Lic.No/Date:0310828624 26.04.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

556	**Case No.:79/1/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00079/AM20/	RLA File :03/94/040/00045/AM20/	Lic.No/Date:0310828628 26.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

557	**Case No.:80/1/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00080/AM20/	RLA File :03/94/040/00046/AM20/	Lic.No/Date:0310828629 26.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

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	Case No.:81/1/82-ALC4/2019	Party Name:SIDDHARTH CARBOCHEM PRODUCTS LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00081/AM20/	RLA File :03/95/040/00050/AM20/	Lic.No/Date:0310828654 26.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
METHYL SALICYLATE (MIN.99%) (PHENOL FREE)	1 kg	1.	SALICYLIC ACID	1.1715 kg

RA may take appropriate action as per the decision of Norms Committee.

559	**Case No.:83/1/82-ALC4/2019**	Party Name:CAPLIN POINT LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00083/AM20/	RLA File :04/24/040/00019/AM20/	Lic.No/Date:0410165522 29.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Chennai.			

560	**Case No.:84/1/82-ALC4/2019**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00084/AM20/	RLA File :34/24/040/00032/AM20/	Lic.No/Date:3410045091 29.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.			

561	**Case No.:85/1/82-ALC4/2019**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00085/AM20/	RLA File :08/24/040/00026/AM20/	Lic.No/Date:0810145127 30.04.2019	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

562	**Case No.:87/1/82-ALC4/2019**	Party Name:S V LABS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00087/AM20/	RLA File :09/24/040/00032/AM20/	Lic.No/Date:0910067427 30.04.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

563	**Case No.:90/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00090/AM20/	RLA File :03/95/040/01081/AM19/	Lic.No/Date:0310828691 30.04.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

564	**Case No.:94/1/82-ALC4/2019**	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00094/AM20/	RLA File :05/24/040/00023/AM20/	Lic.No/Date:0510410426 30.04.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

565	**Case No.:95/1/82-ALC4/2019**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00095/AM20/	RLA File :05/24/040/00055/AM20/	Lic.No/Date:0510410425 30.04.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/AM19, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed for 1 Number, 100 ml bottle
Nurofen For Children	1 Number (100 ml bottles)	1.	Ibuprofen	2.10 gram
		2.	Tween 80 (Polysorbate 80)	0.01 gram
		3.	Glycerine	12.616 gram
		4.	Lycasin 80/55 (Maltotol)	44.52 gram
		5.	Saccharin Sodium 40/80	0.20 gram
		6.	Citric Acid Monohydrate	0.40 gram
		7.	Tri Sodium Citrate Dihydrate	0.509 gram
		8.	Xanthan Gum	0.75 gram
		9.	Sodium Chloride	0.11 gram
		10.	Orange flavour	0.25 gram
		11	Domiphen Bromide (BP)	0.01 gram
		12	987 PP28mm M-LOC H&A White T/E	Relevant as per packing policy
		13	DEVC,NURFN,GB,ORAL SUSPENSION (Syringe)	
		14	Pet Bottle	
		15	INSR,NURFN,NN PASTIC PLUGS	
		16	NFC 2 PERCENT Paper labels	
		17	NFC 2 PERCENT Paper leaflets	
		18	NFC 2 PERCENT Mono cartons	

Note:
1. Above proposed norms are for the export of 1 No. 100 ml Bottle. For any other bottle size exported, RA may workout the entitlement on pro-rata basis.
2. The firm will declare No. of Bottles exported / to be exported, of different pack size as per DML.
3. The firm will in future, show the quantity of export in terms of Number of Bottles and their packsize.

RA concerned may take further necessary action as per above decision of NC.

566	**Case No.:86/1/82-ALC4/2019**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00086/AM20/	RLA File :08/24/040/00005/AM20/	Lic.No/Date:0810145144 01.05.2019	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

567	**Case No.:88/1/82-ALC4/2019**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00088/AM20/	RLA File :09/24/040/00037/AM20/	Lic.No/Date:0910067429 01.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

568	**Case No.:89/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00089/AM20/	RLA File :09/24/040/00617/AM19/	Lic.No/Date:0910067431 01.05.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

569	**Case No.:91/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00091/AM20/	RLA File :03/95/040/01303/AM19/	Lic.No/Date:0310828714 01.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

570	**Case No.:92/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00092/AM20/	RLA File :03/95/040/01286/AM19/	Lic.No/Date:0310828732 01.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

571	**Case No.:93/1/82-ALC4/2019**	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00093/AM20/	RLA File :03/94/040/00082/AM20/	Lic.No/Date:0310828700 01.05.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

572	**Case No.:96/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00096/AM20/	RLA File :31/83/040/00012/AM20/	Lic.No/Date:3110067403 01.05.2019	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

573	**Case No.:97/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00097/AM20/	RLA File :31/83/040/00013/AM20/	Lic.No/Date:3110067404 01.05.2019	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

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	Case No.:104/1/82-ALC4/2019	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00104/AM20/	RLA File :34/24/040/00043/AM20/	Lic.No/Date:3410045104 01.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.922 kg

RA may take appropriate action as per the decision of Norms Committee.

575	**Case No.:105/1/82-ALC4/2019**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Approved**
	HQ File :01/82/050/00105/AM20/	RLA File :34/24/040/00044/AM20/	Lic.No/Date:3410045105 01.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.922 kg

RA may take appropriate action as per the decision of Norms Committee.

576	**Case No.:98/1/82-ALC4/2019**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00098/AM20/	RLA File :09/24/040/00592/AM19/	Lic.No/Date:0910067433 02.05.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

577	**Case No.:99/1/82-ALC4/2019**	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00099/AM20/	RLA File :09/24/040/00009/AM20/	Lic.No/Date:0910067437 02.05.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

578	**Case No.:102/1/82-ALC4/2019**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00102/AM20/	RLA File :31/83/040/00006/AM20/	Lic.No/Date:3110067406 02.05.2019	Defer Date:

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.

579	**Case No.:103/1/82-ALC4/2019**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00103/AM20/	RLA File :31/83/040/00005/AM20/	Lic.No/Date:3110067407 02.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

580	**Case No.:100/1/82-ALC4/2019**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00100/AM20/	RLA File :03/94/040/00029/AM20/	Lic.No/Date:0310828779 03.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

581	**Case No.:101/1/82-ALC4/2019**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00101/AM20/	RLA File :05/23/040/00048/AM20/	Lic.No/Date:0510410475 03.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

582	**Case No.:120/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00120/AM20/	RLA File :03/95/040/01206/AM19/	Lic.No/Date:0310828788 06.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

583	**Case No.:110/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00110/AM20/	RLA File :09/24/040/00031/AM20/	Lic.No/Date:0910067448 07.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

584	**Case No.:121/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00121/AM20/	RLA File :03/95/040/01347/AM19/	Lic.No/Date:0310828807 07.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

585	**Case No.:135/1/82-ALC4/2019**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00135/AM20/	RLA File :31/83/040/00087/AM19/	Lic.No/Date:3110067409 07.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

586	**Case No.:136/1/82-ALC4/2019**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00136/AM20/	RLA File :31/83/040/00113/AM18/	Lic.No/Date:3110067410 07.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

587	**Case No.:106/1/82-ALC4/2019**	Party Name:PRACHEM LABORATORIES	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00106/AM20/	RLA File :08/24/040/00003/AM20/	Lic.No/Date:0810145205 08.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

588	**Case No.:107/1/82-ALC4/2019**	Party Name:SHANKUS PHARMACEUTICALS	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00107/AM20/	RLA File :08/24/040/00040/AM20/	Lic.No/Date:0810145203 08.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

589	**Case No.:108/1/82-ALC4/2019**	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00108/AM20/	RLA File :02/24/040/00009/AM20/	Lic.No/Date:0210209153 08.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Kolkata.			

590	**Case No.:111/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00111/AM20/	RLA File :09/24/040/00057/AM20/	Lic.No/Date:0910067455 08.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

591	**Case No.:119/1/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00119/AM20/	RLA File :03/94/040/00065/AM20/	Lic.No/Date:0310828859 08.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

592	**Case No.:122/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00122/AM20/	RLA File :03/95/040/01302/AM19/	Lic.No/Date:0310828851 08.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

593	**Case No.:123/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00123/AM20/	RLA File :03/95/040/01316/AM19/	Lic.No/Date:0310828852 08.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

594	**Case No.:124/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00124/AM20/	RLA File :03/95/040/01381/AM19/	Lic.No/Date:0310828864 08.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

595	**Case No.:125/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00125/AM20/	RLA File :03/95/040/00023/AM20/	Lic.No/Date:0310828866 08.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

596	**Case No.:129/1/82-ALC4/2019**	Party Name:N S CHEMICALS	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00129/AM20/	RLA File :03/95/040/00012/AM20/	Lic.No/Date:0310828854 08.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

597	**Case No.:113/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00113/AM20/	RLA File :09/24/040/00011/AM20/	Lic.No/Date:0910067466 09.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

598	**Case No.:117/1/82-ALC4/2019**	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00117/AM20/	RLA File :03/94/040/00006/AM20/	Lic.No/Date:0310828912 09.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

599	**Case No.:118/1/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00118/AM20/	RLA File :03/94/040/00081/AM20/	Lic.No/Date:0310828889 09.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

600	**Case No.:130/1/82-ALC4/2019**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00130/AM20/	RLA File :03/94/040/00106/AM20/	Lic.No/Date:0310828909 09.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

601	**Case No.:131/1/82-ALC4/2019**	Party Name:ZIM LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00131/AM20/	RLA File :03/95/040/00121/AM20/	Lic.No/Date:0310828917 09.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

602	**Case No.:140/1/82-ALC4/2019**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00140/AM20/	RLA File :56/24/040/00035/AM19/	Lic.No/Date:5610005605 09.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bhopal.			

603	**Case No.:141/1/82-ALC4/2019**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00141/AM20/	RLA File :56/24/040/00034/AM19/	Lic.No/Date:5610005606 09.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bhopal.			

604	**Case No.:274/1/82-ALC4/2019**	Party Name:STYRAX LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00180/AM20/	RLA File :26/24/040/00003/AM20/	Lic.No/Date:2610012877 09.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Kanpur.			

605	**Case No.:109/1/82-ALC4/2019**	Party Name:SAURAV CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00109/AM20/	RLA File :22/24/040/00011/AM20/	Lic.No/Date:2210016146 10.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Chandigarh.			

606	**Case No.:114/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00114/AM20/	RLA File :09/24/040/00040/AM20/	Lic.No/Date:0910067489 10.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

607	**Case No.:115/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00115/AM20/	RLA File :09/24/040/00041/AM20/	Lic.No/Date:0910067490 10.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

608	**Case No.:116/1/82-ALC4/2019**	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00116/AM20/	RLA File :03/95/040/00016/AM20/	Lic.No/Date:0310828945 10.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

609	**Case No.:126/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00126/AM20/	RLA File :03/95/040/01378/AM19/	Lic.No/Date:0310828947 10.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

610	**Case No.:127/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00127/AM20/	RLA File :03/95/040/00011/AM20/	Lic.No/Date:0310828948 10.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

611	**Case No.:128/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00128/AM20/	RLA File :03/95/040/00009/AM20/	Lic.No/Date:0310828949 10.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

612	**Case No.:134/1/82-ALC4/2019**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00134/AM20/	RLA File :33/24/040/00004/AM20/	Lic.No/Date:3310030540 10.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Panipat.			

613	**Case No.:137/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00137/AM20/	RLA File :24/24/040/00004/AM20/	Lic.No/Date:2410042746 10.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Rajkot.			

614	**Case No.:138/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00138/AM20/	RLA File :24/24/040/00005/AM20/	Lic.No/Date:2410042747 10.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Rajkot.			

615	**Case No.:139/1/82-ALC4/2019**	Party Name:MAMTA POLYCOATS	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00139/AM20/	RLA File :34/24/040/00048/AM20/	Lic.No/Date:3410045130 10.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadoara.			

616	**Case No.:112/1/82-ALC4/2019**	Party Name:LANTECH PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00112/AM20/	RLA File :09/24/040/00067/AM20/	Lic.No/Date:0910067504 13.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

617	**Case No.:132/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00132/AM20/	RLA File :03/94/040/00105/AM20/	Lic.No/Date:0310828961 13.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

618	**Case No.:133/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00133/AM20/	RLA File :03/94/040/00104/AM20/	Lic.No/Date:0310828962 13.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

619	**Case No.:250/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00156/AM20/	RLA File :09/24/040/00042/AM20/	Lic.No/Date:0910067505 13.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

620	**Case No.:255/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00161/AM20/	RLA File :03/94/040/00107/AM20/	Lic.No/Date:0310828984 13.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

621	**Case No.:258/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00164/AM20/	RLA File :03/95/040/01370/AM19/	Lic.No/Date:0310828978 13.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

622	**Case No.:259/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00165/AM20/	RLA File :03/95/040/01348/AM19/	Lic.No/Date:0310828979 13.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

623	**Case No.:248/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00154/AM20/	RLA File :09/24/040/00047/AM20/	Lic.No/Date:0910067509 14.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

624	**Case No.:251/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00157/AM20/	RLA File :09/24/040/00043/AM20/	Lic.No/Date:0910067519 14.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

625	**Case No.:260/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00166/AM20/	RLA File :03/95/040/01362/AM19/	Lic.No/Date:0310829020 14.05.2019	Defer Date:
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

626	**Case No.:261/1/82-ALC4/2019**	Party Name:SANDHYA ORGANIC CHEMICALS PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00167/AM20/	RLA File :03/95/040/01388/AM19/	Lic.No/Date:0310828995 14.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

627	**Case No.:262/1/82-ALC4/2019**	Party Name:SANDHYA ORGANIC CHEMICALS PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00168/AM20/	RLA File :03/95/040/01387/AM19/	Lic.No/Date:0310828997 14.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

628	**Case No.:263/1/82-ALC4/2019**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00169/AM20/	RLA File :05/23/040/00018/AM20/	Lic.No/Date:0510410573 14.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

629	**Case No.:264/1/82-ALC4/2019**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00170/AM20/	RLA File :05/23/040/00530/AM19/	Lic.No/Date:0510410582 14.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

630	**Case No.:265/1/82-ALC4/2019**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00171/AM20/	RLA File :05/24/040/00086/AM20/	Lic.No/Date:0510410569 14.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

631	**Case No.:266/1/82-ALC4/2019**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00172/AM20/	RLA File :05/24/040/00060/AM20/	Lic.No/Date:0510410568 14.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

632	**Case No.:249/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00155/AM20/	RLA File :09/24/040/00071/AM20/	Lic.No/Date:0910067527 15.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

633	**Case No.:252/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00158/AM20/	RLA File :09/24/040/00069/AM20/	Lic.No/Date:0910067532 15.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

634	**Case No.:253/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00159/AM20/	RLA File :09/24/040/00068/AM20/	Lic.No/Date:0910067533 15.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

635	**Case No.:254/1/82-ALC4/2019**	Party Name:AMITEX AGRO PRODUCT PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00160/AM20/	RLA File :03/94/040/00102/AM20/	Lic.No/Date:0310829061 15.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

636	**Case No.:267/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00173/AM20/	RLA File :31/83/040/00017/AM20/	Lic.No/Date:3110067419 15.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

637	**Case No.:256/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00162/AM20/	RLA File :03/94/040/00072/AM20/	Lic.No/Date:0310829068 16.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

638	**Case No.:257/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00163/AM20/	RLA File :03/94/040/00115/AM20/	Lic.No/Date:0310829085 16.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

639	**Case No.:268/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00174/AM20/	RLA File :31/83/040/00019/AM20/	Lic.No/Date:3110067424 16.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

640	**Case No.:269/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00175/AM20/	RLA File :31/83/040/00021/AM20/	Lic.No/Date:3110067425 16.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

641	**Case No.:270/1/82-ALC4/2019**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00176/AM20/	RLA File :09/24/040/00048/AM20/	Lic.No/Date:0910067541 17.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

642	**Case No.:271/1/82-ALC4/2019**	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00177/AM20/	RLA File :09/24/040/00039/AM20/	Lic.No/Date:0910067543 17.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

643	**Case No.:276/1/82-ALC4/2019**	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00182/AM20/	RLA File :03/95/040/00143/AM20/	Lic.No/Date:0310829108 17.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

644	**Case No.:272/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00178/AM20/	RLA File :09/24/040/00077/AM20/	Lic.No/Date:0910067546 20.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

645	**Case No.:273/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00179/AM20/	RLA File :09/24/040/00076/AM20/	Lic.No/Date:0910067548 20.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

646	**Case No.:275/1/82-ALC4/2019**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00181/AM20/	RLA File :03/95/040/00149/AM20/	Lic.No/Date:0310829140 20.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

647	**Case No.:277/1/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00183/AM20/	RLA File :08/24/040/00053/AM20/	Lic.No/Date:0810145319 21.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

648	**Case No.:290/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00196/AM20/	RLA File :03/94/040/00113/AM20/	Lic.No/Date:0310829156 21.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

649	**Case No.:291/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00197/AM20/	RLA File :03/94/040/00112/AM20/	Lic.No/Date:0310829157 21.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

650	**Case No.:293/1/82-ALC4/2019**	Party Name:PRISM INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00199/AM20/	RLA File :34/24/040/00052/AM20/	Lic.No/Date:3410045164 21.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.			

651	**Case No.:278/1/82-ALC4/2019**	Party Name:S V LABS PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00184/AM20/	RLA File :09/24/040/00079/AM20/	Lic.No/Date:0910067560 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

652	**Case No.:279/1/82-ALC4/2019**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00185/AM20/	RLA File :09/24/040/00082/AM20/	Lic.No/Date:0910067559 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

653	**Case No.:280/1/82-ALC4/2019**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00186/AM20/	RLA File :09/24/040/00084/AM20/	Lic.No/Date:0910067561 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

654	**Case No.:281/1/82-ALC4/2019**	Party Name:MERCK LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00187/AM20/	RLA File :03/95/040/00154/AM20/	Lic.No/Date:0310829201 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

655	**Case No.:282/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00188/AM20/	RLA File :03/94/040/00120/AM20/	Lic.No/Date:0310829196 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

656	**Case No.:283/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00189/AM20/	RLA File :03/95/040/00158/AM20/	Lic.No/Date:0310829176 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

657	**Case No.:284/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00190/AM20/	RLA File :03/95/040/00156/AM20/	Lic.No/Date:0310829177 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

658	**Case No.:285/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00191/AM20/	RLA File :03/95/040/00157/AM20/	Lic.No/Date:0310829190 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

659	**Case No.:286/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00192/AM20/	RLA File :03/95/040/00160/AM20/	Lic.No/Date:0310829199 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

660	**Case No.:287/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00193/AM20/	RLA File :03/95/040/00161/AM20/	Lic.No/Date:0310829200 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

661	**Case No.:288/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00194/AM20/	RLA File :03/95/040/00159/AM20/	Lic.No/Date:0310829205 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

662	**Case No.:289/1/82-ALC4/2019**	Party Name:SANDHYA ORGANIC CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00195/AM20/	RLA File :03/95/040/00133/AM20/	Lic.No/Date:0310829197 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

663	**Case No.:292/1/82-ALC4/2019**	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00198/AM20/	RLA File :05/23/040/00043/AM20/	Lic.No/Date:0510410660 22.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

664	**Case No.:296/1/82-ALC4/2019**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00202/AM20/	RLA File :07/24/040/00035/AM20/	Lic.No/Date:0710114945 23.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

665	**Case No.:294/1/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00200/AM20/	RLA File :08/24/040/00072/AM20/	Lic.No/Date:0810145358 24.05.2019	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

666	**Case No.:295/1/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00201/AM20/	RLA File :08/24/040/00061/AM20/	Lic.No/Date:0810145359 24.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

667	**Case No.:297/1/82-ALC4/2019**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00203/AM20/	RLA File :07/24/040/00034/AM20/	Lic.No/Date:0710114948 24.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

668	**Case No.:298/1/82-ALC4/2019**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00204/AM20/	RLA File :07/24/040/00036/AM20/	Lic.No/Date:0710114950 24.05.2019	Defer Date:
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

669	**Case No.:299/1/82-ALC4/2019**	Party Name:RUBICON RESEARCH PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00205/AM20/	RLA File :03/95/040/00103/AM20/	Lic.No/Date:0310829246 24.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

670	**Case No.:300/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00206/AM20/	RLA File :03/94/040/00133/AM20/	Lic.No/Date:0310829263 27.05.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

671	**Case No.:301/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00207/AM20/	RLA File :03/94/040/00134/AM20/	Lic.No/Date:0310829265 27.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

672	**Case No.:302/1/82-ALC4/2019**	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00208/AM20/	RLA File :05/23/040/00088/AM20/	Lic.No/Date:0510410722 27.05.2019	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

673	**Case No.:303/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00209/AM20/	RLA File :31/83/040/00032/AM20/	Lic.No/Date:3110067429 28.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

674	**Case No.:304/1/82-ALC4/2019**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00210/AM20/	RLA File :03/95/040/00182/AM20/	Lic.No/Date:0310829291 28.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

675	**Case No.:305/1/82-ALC4/2019**	Party Name:RUMIT CHEMISYNTH PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00211/AM20/	RLA File :03/95/040/00196/AM20/	Lic.No/Date:0310829292 28.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

676	**Case No.:306/1/82-ALC4/2019**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00212/AM20/	RLA File :03/95/040/00183/AM20/	Lic.No/Date:0310829293 28.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

677	**Case No.:307/1/82-ALC4/2019**	Party Name:ATUL LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00213/AM20/	RLA File :08/24/040/00073/AM20/	Lic.No/Date:0810145379 28.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

678	**Case No.:308/1/82-ALC4/2019**	Party Name:ATUL LIMITED,	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00214/AM20/	RLA File :08/24/040/00074/AM20/	Lic.No/Date:0810145380 28.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

679	**Case No.:311/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00217/AM20/	RLA File :09/24/040/00090/AM20/	Lic.No/Date:0910067595 28.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

680	**Case No.:312/1/82-ALC4/2019**	Party Name:MEDREICH LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00218/AM20/	RLA File :07/24/040/00027/AM20/	Lic.No/Date:0710114969 28.05.2019	Defer Date:
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

681	**Case No.:309/1/82-ALC4/2019**	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00215/AM20/	RLA File :03/94/040/00130/AM20/	Lic.No/Date:0310829306 29.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

682	**Case No.:310/1/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00216/AM20/	RLA File :03/95/040/00188/AM20/	Lic.No/Date:0310829319 29.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

683	**Case No.:313/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00219/AM20/	RLA File :09/24/040/00094/AM20/	Lic.No/Date:0910067596 29.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

684	**Case No.:314/1/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00220/AM20/	RLA File :07/24/040/00048/AM20/	Lic.No/Date:0710114983 29.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

685	**Case No.:315/1/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00221/AM20/	RLA File :07/24/040/00049/AM20/	Lic.No/Date:0710114984 29.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

686	**Case No.:316/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00222/AM20/	RLA File :09/24/040/00091/AM20/	Lic.No/Date:0910067597 30.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

687	**Case No.:317/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00223/AM20/	RLA File :09/24/040/00092/AM20/	Lic.No/Date:0910067598 30.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

688	**Case No.:318/1/82-ALC4/2019**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00224/AM20/	RLA File :09/24/040/00085/AM20/	Lic.No/Date:0910067601 30.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

689	**Case No.:319/1/82-ALC4/2019**	Party Name:RAVESHIA ORGANICS LLP	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00225/AM20/	RLA File :03/95/040/00204/AM20/	Lic.No/Date:0310829355 30.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

690	**Case No.:320/1/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:1/82-ALC4/2019 03.06.2019	**Status: Deferred**
	HQ File :01/82/050/00226/AM20/	RLA File :34/24/040/00036/AM20/	Lic.No/Date:3410045179 30.05.2019	Defer Date:
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.			

Meeting ended with thanks to Chair.

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